

COMMITTEES

H. V.S. dub copy

1993-94

(A REVIEW)



HARYANA VIDHAN SABHA SECRETARIAT
CHANDIGARH
1994

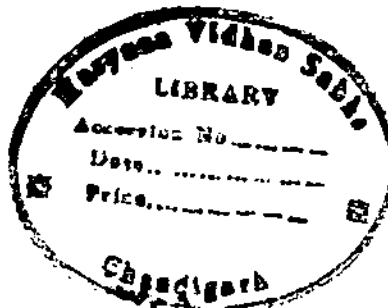
PREFACE

This Brochure gives brief information about the work done by the following Committees of the Haryana Vidhan Sabha during the year 1993-94.

1. Committee on Public Accounts.
2. Committee on Public Undertakings.
3. Committee on Estimates.
4. Committee on the Welfare of Scheduled Castes and Scheduled Tribes.
5. Committee on Government Assurances.
6. Committee on Subordinate Legislation.
7. Committee on Privileges.
8. Business Advisory Committee.
9. House Committee.
10. Library Committee.
11. Committee on Petitions.
12. Rules Committee.

CHANDIGARH
The

SUMIT KUMAR,
Secretary.



(iii)

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PUBLIC ACCOUNTS COMMITTEE

The Hon'ble Speaker having been authorised by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 25th February, 1993 to nominate nine members of the Committee on Public Accounts for the year 1993-94, nominated the Committee, vide notification No. PAC-14/93/19, dated 20th April, 1993. The names of the Members of the Committee were as Under :-

1. Shri Rajinder Singh Bisla, M.L.A.	Chairman
2. Shri Azmat Khan, M.L.A.	Member
3. Shri Brij Anand, M.L.A.	Member
4. Shri Hari Singh Nalwa, M.L.A.	Member
5. Shri Zile Singh, M.L.A.	Member
6. Shri Amar Singh Dhanak, M.L.A.	Member
7. Shri Dharam Pal Singh, M.L.A.	Member
8. Shri Ram Bilas Sharma, M.L.A.	Member
9. Shri Amir Chand Makkar, M.L.A.	Member

The Committee fixed/held a total number of 90 meetings during the period under review. The names of the members and the number of meetings attended by each one of them are shown in the following table :-

Sr. No.	Name of the Member	Number of meetings attended
1.	Shri Rajinder Singh Bisla, M.L.A.	88
2.	Shri Azmat Khan, M.L.A.	84
3.	Shri Brij Anand, M.L.A.	44
4.	Shri Hari Singh Nalwa, M.L.A.	84
5.	Shri Zile Singh, M.L.A.	85
6.	Shri Amar Singh Dhanak, M.L.A.	74
7.	Shri Dharam Pal Singh, M.L.A.	79
8.	Shri Ram Bilas Sharma, M.L.A.	58
9.	Shri Amir Chand Makkar, M.L.A.	74

Report/Accounts Examined

The Committee examined the Report of the Comptroller and Auditor General of India for the year 1988-89 (Civil and Revenue Receipts).

Meetings held and Business Transacted

The dates of meetings, the number of members present and business transacted at each meeting are given below :—

Sr. No.	Date of meeting	Number of Members present	Business transacted																
1	2	3	4																
1.	29th April, 1993	7	Secretary Haryana Vidhan Sabha explained the scope and functions of the Committee to the members.																
2.	4th May 1993	7	The Committee scrutinised the replies received from the Govt. in respect of various following paragraphs of various reports :— <table border="0" style="margin-left: 40px;"> <tr> <td>Paragraphs</td> <td>Report</td> </tr> <tr> <td>51</td> <td>34th</td> </tr> <tr> <td>33</td> <td>7th</td> </tr> <tr> <td>5</td> <td>9th</td> </tr> <tr> <td>28</td> <td>25th</td> </tr> <tr> <td>44</td> <td>14th</td> </tr> <tr> <td>4</td> <td>26th</td> </tr> <tr> <td>9</td> <td>29th</td> </tr> </table>	Paragraphs	Report	51	34th	33	7th	5	9th	28	25th	44	14th	4	26th	9	29th
Paragraphs	Report																		
51	34th																		
33	7th																		
5	9th																		
28	25th																		
44	14th																		
4	26th																		
9	29th																		
3.	10th May, 1993	7	(i) Oral examination of the representatives of the Town and Country Planning Department in respect of paragraphs No. 6.6 and 6.7 of the Report of the Comptroller and Auditor General of India for the year 1988-89(Civil). (ii) Oral examination of the representatives of the Printing and Stationery department in respect of paragraphs No. 7.2, 7.3 and 7.4 of the report of the Comptroller and Auditor General of India for the year 1988-89 (Civil).																
4.	11th May, 1993	8	(i) Oral examination of the representatives of the Labour department in respect of paragraph No. 3.6 of the Report of the Comptroller and Auditor General of India for the																

1	2	3	4
			(ii) Oral examination of the representatives of the Science and Technology department in respect of para No. 3.3 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Civil).
5.	17th May, 1993	6	(i) Consideration of the papers placed before the Committee. (ii) Oral examination of the representatives of the Agriculture department in respect of paragraph No. 3.13 and 6.2 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Civil). (iii) Oral examination of the representatives of the Home department in respect of para No. 3.7 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Civil).
6.	18th May, 1993	7	Oral examination of the representatives of the Public Health Department in respect of paragraph No 4.8, 4.9 and 4.10 of the report of the Comptroller and Auditor General of India for the year 1988-89 (Civil).
7.	24th May, 1993	7	Oral examination of the representatives of the Development and Panchayat/Forest/ Public Health Departments in respect of paragraph No. 3.5, 6.5 and 6.2 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Civil).
8.	25th May, 1993	7	Oral examination of the representatives of the Medical and Health department in respect of paragraphs No. 3.4, 5.6 and 6.2 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Civil).
9.	31st May, 1993	7	(i) Oral examination of the representatives of the Sports department in respect of para No. 6.8 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Civil). (ii) Oral examination of the representatives of the Supplies and Disposals department was postponed on request of departmental representatives due to their pre-occupied engagements
10.	1st June, 1993	8	(i) Consideration of the papers placed before the Committee.

(ii) The Committee decided to hold its meetings on 16th and 17th June, 1993 at Dalhousie for scrutinising the replies received from various departments in regard to the implementation of the recommendations/observations made by the Committee in its previous reports.

(iii) The oral examination of the representatives of Public Health department was postponed and the Committee decided to scrutinise the replies received from the Government departments on 15-6-93.

11. 7th June, 1993 8

(i) Consideration of the papers placed before the Committee.

(ii) The Committee postponed the meetings of the Committee fixed for 16th and 17th June, 1993 at Dalhousie (Himachal Pradesh) due to non-availability of accommodation there on the above mentioned dates.

12. 8th June, 1993 7

(i) Oral examination of the representatives of the Transport department in respect of paragraphs No. 7.5 & 7.6 of the Report of the Comptroller and Auditor General, of India for the year 1988-89 (Civil).

(ii) Oral examination of the representatives of the Revenue department in respect of paragraphs No. 3.8, 3.9 & 3.10 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Civil).

13. 14th June, 1993 7

(i) Oral examination of the representatives of the Public Relations department was postponed on the request of departmental representatives.

(ii) Consideration of the paper placed before the Committee.

14. 15th June, 1993 7

The Committee scrutinised the replies received from the Government in regard to the implementation of observations/recommendations as contained in various reports of the Committee.

15. 21st June, 1993 8

(i) Oral examination of the representatives of the P.W.D. (B&R), Haryana was postponed on the request received from the department.

(ii) Oral examination of the representatives of the Agriculture department

1	2	3	4
			5.5 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Revenue receipts).
16.	22nd June, 1993	7	Oral examination of the representatives of the Irrigation department in respect of the para No. 4.1 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Civil).
17.	28th June, 1993	7	Oral examination of the representatives of the Public Health / P.W.D. (B&R) / Revenue departments in respect of para No. 4.7 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Civil).
18.	29th June, 1993	8	(i) Consideration of the papers placed before the Committee. (ii) Oral examination of the representatives of the Finance department alongwith the representatives of various departments in respect of paragraphs No. 2.4 & 6.2 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Civil).
19.	5th July, 1993	8	(i) Consideration of the paper placed before the Committee. (ii) Oral examination of the representatives of the Social Welfare department in respect of para No. 3.1 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Civil).
20.	6th July, 1993	6	Oral examination of the representatives of the Public Health departments in respect of paragraphs No. 4.11.1, 4.11.12 (b)(d), 4.12, 4.13, 4.14, 4.15, 5.5 and 6.2 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Civil).
21.	12th July, 1993	7	(i) Consideration of the papers placed before the Committee. (ii) The Committee scrutinised the replies received from the Government regarding action taken in regard to implementation of observations/recommendations of the Committee as contained in its 33rd Report of P.A.C. relating to the Irrigation department. (iii) Oral examination of the representa-

7.7 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Civil).

22. 13th July, 1993 8

(i) Consideration of the papers placed before the Committee.

(ii) Oral examination of the representatives of the Education department in respect of paragraphs No. 3.11, 3.12 and 6.2 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Civil).

(iii) Oral examination of the representatives of the Industries department in respect of para No. 6.2 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Civil).

(iv) Oral examination of the representatives of the Supplies and Disposals department in respect of para No. 7.10 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Civil).

23. 19th July, 1993 9

(i) Consideration of the paper placed before the Committee.

(ii) The Committee scrutinised the replies received from the Government in regard to the implementation of recommendations/observations as contained in respect of the following paragraphs of the Reports as mentioned against each :-

Paragraphs	Reports
26	11th
28	26th
9, 11, 12, 12-A	25th
7	21st
5	26th
27	23rd
4, 28, 56	28th
26 & 27	29th
41, 42, 43, 44 & 57	32nd
22, 23, 82	34th

1	2	3	4
			56 [4.6(a)(b)] 22nd
			57 and 58 22nd
			47, 48, 49, 51, 53, 55 & 58 23rd
			60 25th
			59 & 63 26th
			44, 46, 50 & 55 29th
		(ii)	The Committee decided to undertake an on-the-spot study tour of the Industries department to assess the actual working of various large and medium scale units set up by the Industries Department at Ambala, Karnal, Panipat, Sonapat, Gurgaon and Faridabad w.e.f. 27th July to 29th July, 1993.
24.	20th July, 1993	9	Oral examination of the representatives of the Transport Department in respect of paragraphs No. 1.8, 4.8, 4.9, 4.10 and 4.1 of the Report of Comptroller and Auditor General of India for the year 1988-89 (Revenue Receipts).
25.	26th July, 1993	8	Oral examination of the representatives of the Public Relations and Cultural Affairs Departments in respect of paragraphs No. 3.2.1, 3.2.5, 3.2.8, 3.2.9 and 3.2.10 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Civil).
26.	27th July, 1993	9	The Committee undertook an on-the-spot study tour in various large and medium scale units set up at Ambala, Gharanda (Karnal), Panipat and Sonapat.
27.	28th July, 1993	6	The Committee undertook an on-the-spot study in various large and medium scale units set up at Gurgaon and Dharuhera (Rewari).
28.	29th July, 1993	6	The Committee undertook an on-the-spot study in various large and medium scale units set up at Faridabad & Ballabgarh.
29.	2nd August, 1993	7	(i) Consideration of the papers placed before the Committee. (ii) The Committee scrutinised the replies received from the Government in respect of the following paragraphs of reports mentioned against each :-
			Paragraphs Reports
			47, 48 & 49 32nd
			55, 56, 57 & 58 and 34th

1	2	3	4						
30.	3rd August, 1993	7	<p>(i) Consideration of the paper placed before the Committee.</p> <p>(ii) The Committee scrutinised the replies received from the Government in respect of the following paragraphs of Reports mentioned against each :—</p> <table border="1"> <thead> <tr> <th>Paragraphs</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>4, 5, 6 & 7</td> <td>32nd</td> </tr> <tr> <td>17, 18 & 52</td> <td>34th</td> </tr> </tbody> </table>	Paragraphs	Reports	4, 5, 6 & 7	32nd	17, 18 & 52	34th
Paragraphs	Reports								
4, 5, 6 & 7	32nd								
17, 18 & 52	34th								
31.	9th August, 1993	6	The Committee scrutinised the replies received from the Government in respect of implementation of the recommendations/ observations as contained in various reports.						
32.	16th August, 1993	7	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the P.W.D.(B&R) in respect of paras No. 1.8, 5.3.7, 5.3.8, 5.3.10 & 5.3.13 & 5.4 on the Report of the Comptroller and Auditor General of India for the year 1988-89 (Revenue Receipts).</p>						
33.	17th August, 1993	8	The Committee scrutinised the replies received from the Govt. in respect of the implementation of recommendations/ observations as contained in its various Reports.						
34.	23rd August, 1993	9	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) On the request of departmental representatives the oral examination of Mines & Geology Department was postponed by the Committee.</p>						
35.	24th August, 1993	8	<p>(i) Oral examination of the representatives of the Excise and taxation Department in respect of para No. 1.3 of the Report of the Comptroller and Auditor General of India for year 1988-89 (Revenue Receipts).</p> <p>(ii) Confirmation of the proceedings.</p> <p>(iii) The Committee also decided to undertake an-on-the-spot study tour of the Irrigation Department to assess the actual working of various projects of the Irrigation Department viz. Bhakra Dam, Hathni Kund barrage, Dadupur Complex, Tajewala Head Works, Munak Head Complex</p>						

1	2	3	4
			House, JLN lift Irrigation Scheme in district Rewari and Rohtak from 14th September, 1993 to 17th September, 1993.
36.	7th September, 1993	9	(i) Consideration of papers placed before the Committee. (ii) Resumption of oral examination of the representatives of the Finance Department in respect of paragraph No. 2.4 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Civil).
37.	8th September, 1993	7	Resumption of oral examination of the representatives of the Home Department in respect of para No. 3.7 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Civil).
38.	13th September, 1993	8	(i) Consideration of the papers placed before the Committee. (ii) On the request made by the departmental representatives the oral examination of Food and Supplies Department was postponed for some other date. (iii) The Committee also decided to undertake an on-the-spot study tour of the Food and Supplies Department to assess the actual working of the godowns at Jakhal, Sirsa, Kaithal and Faridabad etc.
39.	14th September, 1993	7	The Committee visited Bhakra Dam and had discussion on various points with the representatives of the Irrigation Department, Haryana and Officers of the Bhakra Management Board. thereafter Committee proceeded to Tajewala Head-works and also visited the Nangal Hydle Channel.
40.	15th September, 1993	7	The Committee visited Tajewala, Hathni Kund, Western Yamuna Canal, Power House, Dadupur Head Works, Augmentation Canal near Yamuna Nagar and Munak Head Complex etc. and had discussion on various points with the representatives of the Irrigation Department Haryana.
41.	16th September, 1993	7	The Committee visited the Okhla Borage, Gurgaon Canal Feeder, Chhiansa distributory Pump House, JLN Pump House, Salhawas Pump House and had discussion on various points with the representatives of the irrigation Department, Haryana.

1	2	3	4
42.	20th September, 1993	8	Resumption of oral examination of the representatives of the Excise & Taxation Department in respect of para No. 1.3 (P.G.T. & Sales Tax) of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Revenue Receipts).
43.	21st September, 1993	8	Resumption of oral examination of the representatives of the Excise & Taxation Department in respect of para No. 1.4 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Revenue Receipts).
44.	27th September, 1993	7	Resumption of oral examination of the representatives of the Public Relations Department in respect of Para No. 3.2.11 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Civil).
45.	28th September, 1993	8	Resumption of oral examination of the representatives of the Science and Technology Department in respect of paras No. 3.3.6, 3.3.7 and 3.3.9 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Civil).
46.	4th October, 1993	8	(i) Consideration of the papers placed before the Committee. (ii) Resumption of oral examination of the representatives of the Food and Supplies Department in respect of para No. 7.7 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Civil).
47.	5th October, 1993	8	Resumption of oral examination of the Representatives of the Social Welfare Department in respect of paragraphs No. 3.1 & 6.2 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Civil).
48.	11th October, 1993	8	Resumption of oral examination of the representatives of the Irrigation Department in respect of paragraphs No. 4.1, 4.2 & 4.3 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Civil).
49.	12th October, 1993	7	(i) Consideration of the papers placed before the Committee. (ii) Resumption of oral examination of the representatives of the Irrigation Department in respect of paragraph No. 4.3 of the Report of Comptroller and Auditor General of India for the

1	3	4
50. 18th October, 1993	8	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) The Committee after scrutinising the replies received from Irrigation Department decided to examine them orally in one of its next meetings.</p> <p>(iii) The Committee decided to undertake an on-the-spot study tour of the Food and Supplies Department to assess the actual working of the Department as well as of other related agencies in regard to storage/protection of wheat in their godowns in the State w.e.f. 26th October, 1993 to 28th October, 1993.</p>
51. 19th October, 1993	7	<p>(i) Resumption of oral examination of the representatives of the Irrigation Department in respect of paragraphs No. 4.4, 4.5 and 4.6 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Civil).</p> <p>(ii) The Committee decided to undertake a study tour to the States of West Bengal, Union Territory of Andaman Nicobar Islands and the State of Sikkim in the third week of November, 1993.</p>
52. 25th October, 1993	8	<p>The Committee scrutinised the replies received from the Government in respect of various paragraphs of its various Reports.</p>
53. 26th October, 1993	7	<p>(i) Resumption of oral examination of the representatives of the Excise and Taxation department in respect of para. No. 1.4 of the Report of Comptroller and Auditor General of India for the year 1988-89 (Revenue Receipts).</p> <p>(ii) The Committee postponed its study tour to the States of West Bengal, Andaman Nicobar Islands and State of Sikkim w.e.f. 6th December, 1993 instead of 22nd November, 1993 as earlier decided and also approved the revised programme.</p>
54. 2nd November, 1993	6	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the Mines and Geology Department in respect of para No. 1.4 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Revenue Receipts).</p>

1	2	3	4
55.	3rd November, 1993	7	Resumption of oral examination of the representatives of the Mines and Geology Department in respect of para No. 1.4 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Revenue Receipts).
56.	8th November, 1993	5	Resumption of oral examination of the representatives of the Excise and Taxation Department in respect of para No. 1.3 (Sales-Tax) of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Revenue Receipts).
57.	9th November, 1993	5	(i) Consideration of the paper placed before the Committee. (ii) Resumption of oral examination of the representatives of the Excise and Taxation Department in respect of para No. 1.4 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Revenue Receipts).
58.	16th November, 1993	8	The Committee scrutinised the replies received from the Government in respect of various paragraphs of its various Reports.
59.	17th November, 1993	8	(i) Consideration of the paper placed before the Committee. (ii) Resumption of oral examination of the representatives of the Irrigation Department in respect of paragraphs No. 5.1.4, 5.1.5, 5.1.6, 5.1.7 and 5.1.8 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Civil).
60.	22nd November, 1993	8	Oral examination of the representatives of the Revenue Department in respect of para No. 1.8 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Revenue Receipts).
61.	23rd November, 1993	8	Resumption of oral examination of the representatives of the Revenue Department in respect of para No. 3.1 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Revenue Receipts).
62.	30th November, 1993	8	(i) Consideration of the paper placed before the Committee. (ii) Resumption of oral examination of the representatives of the Social Welfare Department in respect of para No. 3.1.7 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Civil).

1	2	3	4														
63.	1st December, 1993	7	Resumption of oral examination of the representatives of Social Welfare Department in respect of paras No. 3.1.7, 3.1.8, 3.1.9, 3.1.10, 3.1.11 and 3.1.12 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Civil).														
64.	6th December, 1993	9	The Committee framed the questionnaire for discussions with the sister Committees of the States of West Bengal, Andaman & Nicobar Islands and Sikkim (at Haryana Bhawan, New Delhi).														
65.	8th December, 1993	7	The Committee discussed the matters of common interest with the Public Accounts Committee of West Bengal Legislative Assembly.														
66.	10th December, 1993	7	The Committee discussed the matters of common interest with the Councillor of Andaman & Nicobar Islands and Secretary, Andaman & Nicobar Islands, Pradesh Council.														
67.	11th December, 1993	7	The Committee reviewed the discussion held with the (counter part) sister Committee of West Bengal on 8th December, 1993 at State Guest House at Calcutta.														
68.	14th December, 1993	7	The Committee discussed the matters of common interest with the Joint Secretary, Legislative Assembly, Sikkim.														
69.	16th December, 1993	7	The Committee reviewed the discussion held with the Councillors of Andaman & Nicobar Islands on 10th December, 1993 at Circuit House, Darjeeling (West Bengal).														
70.	19th December, 1993	9.	The Committee reviewed the discussion held with the Joint Secretary, Sikkim Legislative Assembly, Gangtok on 14th December, 1993 (at Haryana Bhawan, New Delhi).														
71.	22nd December, 1993	8	Resumption of oral examination of the representatives of Science & Technology Department in respect of para No. 3.3.5 of the Report of the Comptroller & Auditor General of India for the year 1988-89 (Civil).														
72.	27th December, 1993	9	The Committee scrutinised the replies received from the Transport Department in respect of the following paragraphs of various Reports :—														
			<table border="1"> <thead> <tr> <th>Paragraphs</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>45</td> <td>19th</td> </tr> <tr> <td>3</td> <td>22nd</td> </tr> <tr> <td>18</td> <td>25th</td> </tr> <tr> <td>33 & 38</td> <td>26th</td> </tr> <tr> <td>48</td> <td>28th</td> </tr> <tr> <td>36 & 37</td> <td>29th</td> </tr> </tbody> </table>	Paragraphs	Reports	45	19th	3	22nd	18	25th	33 & 38	26th	48	28th	36 & 37	29th
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45	19th																
3	22nd																
18	25th																
33 & 38	26th																
48	28th																
36 & 37	29th																

2	3	4								
73. 28th December, 1993	9	The Committee scrutinised the replies received from the Transport Department in respect of the following paragraphs of various Reports :—								
		<table border="0"> <thead> <tr> <th data-bbox="486 342 601 363">Paragraphs</th> <th data-bbox="724 342 808 363">Reports</th> </tr> </thead> <tbody> <tr> <td data-bbox="486 383 601 404">58, 59 & 60</td> <td data-bbox="724 383 770 404">29th</td> </tr> <tr> <td data-bbox="486 427 675 448">19, 20, 21, 76 & 77</td> <td data-bbox="724 427 770 448">34th</td> </tr> <tr> <td data-bbox="486 470 498 492">9</td> <td data-bbox="724 470 770 492">36th</td> </tr> </tbody> </table>	Paragraphs	Reports	58, 59 & 60	29th	19, 20, 21, 76 & 77	34th	9	36th
Paragraphs	Reports									
58, 59 & 60	29th									
19, 20, 21, 76 & 77	34th									
9	36th									
74. 3rd January, 1994	8	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Resumption of oral examination of the representatives of the Excise and Taxation Department in respect of paragraphs No. 1.4 & 1.5 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Revenue Receipts).</p>								
75. 4th January, 1994	9	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Resumption of oral examination of the representatives of the Excise & Taxation Department in respect of the paragraphs No. 1.8 & 2.1 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Revenue Receipts).</p>								
76. 10th January, 1994	8	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Resumption of Oral examination of the representatives of the Mines & Geology Department in respect of paragraphs No. 1.8 & 5.1 of the Report of the Comptroller and Auditor General of India for the year, 1988-89 (Revenue Receipts).</p>								
77. 11th January, 1994	9	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Resumption of the Oral examination of the representatives of the Revenue Department in respect of paragraph No. 1.8 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Revenue Receipts).</p>								
78. 17th January, 1994	7	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Resumption of Oral examination of the representatives of the Finance/</p>								

1	2	3	4												
			Revenue/Public Health/Education/Excise & Taxation & Irrigation Departments in respect of para No. 2.4 of the Report of the Comptroller and Auditor General of India for the year 1988-89(Civil).												
79.	18th January, 1994	7	Resumption of Oral examination of the representatives of the Irrigation Department in respect of paragraphs No. 5.1.8, 5.1.10, 5.1.11, 5.2, 5.3, & 5.4 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Civil).												
80.	24th January, 1994	5	(i) Consideration of the papers placed before the Committee. (ii) Resumption of Oral examination of the representatives of the Public Relations and Cultural Affairs Departments in respect of paras No. 3.2.12, 3.3.13, 3.3.15, 3.3.16, 3.3.17 & 3.3.18 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Civil).												
81.	25th January, 1994	7	The Committee scrutinised the replies received from the Government in respect of the following paragraphs of the various Reports :—												
			<table border="1"> <thead> <tr> <th data-bbox="572 943 689 964">Paragraphs</th> <th data-bbox="805 943 888 964">Reports</th> </tr> </thead> <tbody> <tr> <td data-bbox="572 987 598 1008">12</td> <td data-bbox="805 987 849 1008">21st</td> </tr> <tr> <td data-bbox="572 1031 587 1052">4</td> <td data-bbox="805 1031 849 1052">28th</td> </tr> <tr> <td data-bbox="572 1075 653 1096">26 & 27</td> <td data-bbox="805 1075 849 1096">29th</td> </tr> <tr> <td data-bbox="572 1118 762 1140">41, 42, 43, 44 & 57</td> <td data-bbox="805 1118 860 1140">32nd</td> </tr> <tr> <td data-bbox="572 1162 696 1183">22, 23 & 82</td> <td data-bbox="805 1162 849 1183">34th</td> </tr> </tbody> </table>	Paragraphs	Reports	12	21st	4	28th	26 & 27	29th	41, 42, 43, 44 & 57	32nd	22, 23 & 82	34th
Paragraphs	Reports														
12	21st														
4	28th														
26 & 27	29th														
41, 42, 43, 44 & 57	32nd														
22, 23 & 82	34th														
82.	31st January, 1994	8	(i) Consideration of the papers placed before the Committee. (ii) Resumption of Oral examination of the representatives of the Excise and Taxation Department in respect of paragraphs No. 2.2.7, 2.2.8, 2.2.9, 2.2.11, 2.3, 2.6 (ii), 2.12 & 2.15 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Revenue-Receipts).												
83.	1st February, 1994	8	(i) Confirmation of Proceedings. (ii) The Committee drafted its 37th Report of the Public Accounts Committee on the Report of the Comptroller and Auditor General of India												

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			(iii) Resumption of Oral examination of the representatives of the Excise and Taxation Department in respect of paragraphs No. 2.16, 2.18, 4.1, 4.2, 4.5, 4.7 & 4.11 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Revenue Receipts).
84.	7th February, 1994	9	(i) Consideration of the papers placed before the Committee. (ii) Resumption of Oral examination of the representatives of the Revenue Department in respect of paras No. 1.8, 3.2, 3.3, 3.4, 3.5 & 3.6 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Revenue Receipts).
85.	8th February, 1994	8	(i) Consideration of the papers placed before the Committee. (ii) Resumption of oral examination of the representatives of the Mines and Geology Department in respect of paragraphs No. 5.1, 5.2.8(ii), 5.2.9, 5.2.10 and 5.2.12 (c) on the Report of the Comptroller and Auditor General of India for the year 1988-89 (Revenue Receipts). (iii) Resumption of oral examination of the representatives of the Food & Supplies Department in respect of paragraphs No. 7.7, 7.8 and 7.9 on the Report of the Comptroller and Auditor General of India for the year 1988-89 (Civil)
86.	14th February, 1994	6	(i) The Committee finalised its 37th Report on the Appropriation Accounts/ Finance Accounts to the Haryana Government for the year 1988-89. (ii) Resumption of oral examination of the representatives of the Science and Technology Department in respect of paragraphs No. 3.3.9, 3.3.10, 3.3.12, 3.3.13 & 3.3.15 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Civil).
87.	21st February, 1994	7	(i) Consideration of the papers placed before the Committee. (ii) The Committee finalised its 38th Report on the Report of the Comptroller and Auditor General of India for the year ended 31st March, 1989 (Civil and Revenue-Receipts).

1	2	3	4
88.	21st March, 1994	8	Discussion with the Engineer of Irrigation Department, Haryana, regarding the visit the Committee to S.Y.L. Beas Satluj Link Project.
89.	24th March, 1994	6	The Committee made an on the Spot Study of the Beas Satluj Link Project at Salapper, Sunder Nagar and Pandoh.
90.	25th March, 1994	6	The Committee reviewed the discussions held with various Officers of the Irrigation Department and B.S.L. Project at Manali, Slapper etc.

Meetings held at places other than Chandigarh

The Committee held meetings at places outside Chandigarh as per details below :-

1. Ambala, Gharaunda, Panipat
Sonipat, Gurgaon, Dharuhera,
Faridabad and Ballabgarh
(Sr. No. 26 & 27) 27th, 28th & 29th July, 1993.
2. Hathni Kund, Dadupur, Munak
(Karnal), New Delhi, Gurgaon
and Salhawas (Rohtak)
(Sr. No. 40 & 41) 15th & 16th September, 1993.
3. New Delhi
(Sr. No. 64 & 70) 6th & 19th December, 1993
4. Calcutta, Andaman Nicobar
Islands Gangtok and Darjeeling
(West Bengal)
(Sr. No. 65, 66, 67, 68 & 69) 8th, 10th, 11th, 14th and
and 16th December, 1993
5. Salapper, Dehar, Sunder Nagar
and Manali (Himachal Pradesh)
(Sr. No. 88 & 89) 21st, & 24th March, 1994.

Reports Presented

Under rule 223 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the 37th Report of Public Accounts Committee on the Appropriation Accounts/ Finance Accounts of the Haryana Government for the year 1998-89 and 38th Report of Public Accounts Committee on the Report of the Comptroller and Auditor General of India for the year ended 31 March, 1989 (Civil & Revenue -Receipts) were presented to the House on 16th and 17th March, 1994 respectively.

Proceedings

A record of the Proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON PUBLIC UNDERTAKINGS

The Committee for the year 1993-94 was nominated by the Hon'ble Speaker in pursuance of the motion moved and passed by the Haryana Vidhan Sabha in its sitting held on the 25th February, 1993 authorising him to nominate the members of the Committee on Public Undertakings for the year 1993-94 and was notified vide Haryana Vidhan Sabha Secretariat Notification No. 1-CPU/1993-94/24, dated the 20th April, 1993.

2. The Committee fixed/held a total number of 64 meetings during the period under review. The names of Members and number of meetings attended by each of them are shown in the following table

Sr. No.	Name of member	Number of meetings attended
*1.	Shri Phool Chand Mullana	17
**2.	Shri Suraj Mal	37
3.	Shri Ram Rattan	1
4.	Shri Phusa Ram	—
5.	Dr. Om Parkash Sharma	19
6.	Shri Dhirpal Singh	62
7.	Shri Satbir Singh Kadian	59
8.	Shri Ram Bhajan Aggarwal	40
9.	Shri Kitab Singh Malik	57
***10.	Shri Chander Mohan	—

*Resigned with effect from 6th August, 1993 on his appointment as Minister.

**Appointed Chairman with effect from 18th August, 1993.

***Nominated with effect from 18th August, 1993.

3. Meetings held and business transacted

The details showing dates of meetings held, the number of members present and the business transacted at each meeting are given in the following table:—

Sr. No.	Date of meeting	Number of members present	Business transacted
1	2	3	4
1.	27th April, 1993	5	Address by the Secretary on behalf of the Hon'ble Speaker, Chairman of the Committee, Senior Deputy Accountant General, Haryana and Financial Commissioner and Secretary to Government Haryana Finance Department about the scope and function of the Committee.
2.	7th May, 1993	7	Chalking out the programme of work.
3.	14th May, 1993	7	Oral examination of the representatives of Irrigation and Power Department/in regard to implementation of recommendations/ observations contained in the outstanding paragraphs No. 49 and 7th, 11th, 17th, 20th, 44th, 52nd, 63rd, 64th, 69th and 71st of 6th and 8th Reports of the Public Accounts Committee, respectively, relating to the Haryana State Electricity Board.
4.	21st May, 1993	5	Oral examination of the representatives of Industries Department in respect of paragraphs No. 3.1.1 to 3.1.4. of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Commercial) relating to Haryana Breweries Limited.
5.	27th May, 1993	6	Oral examination of the representatives of the Irrigation Department in respect of paragraph No. 3.3.1 of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Commercial) relating to the Haryana State Minor Irrigation and Tubewells Corporation Limited.
6.	4th June, 1993	5	(i) Oral examination of the representatives of Industries Department in respect of paragraph No. 3.4.1 of the report of the Comptroller and Auditor General of India for the year 1987-88 (Commercial) relating to Haryana State Industrial Development Corporation. (ii) Oral examination of representatives of Irrigation and Power Department in respect of paragraphs No. 3.5.1, 3.5.2, and 3.5.4 of the report of the Comptroller and Auditor General of India for the year 1987-88 (Commercial) relating to the Haryana State Electricity Board.

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			(iii) Decision to undertake study tour to Talwara, Dalhousie, Bairasul Chamera, Chamba, Khaziar and Hardsar from 16th June to 21st June, 1993.
7.	9th June, 1993	4	Condolence resolution regarding the death of Shri Harcharan Singh Ajnala, Speaker, Punjab Vidhan Sabha.
8.	15th June, 1993	6	Review of arrangements regarding on-the-spot study tour from 15th to 20th June, 1993.
9.	17th June, 1993	5	(i) Decision to change tour programme. (ii) On-the-spot study at Chamera Hydro-electric Project.
10.	20th June, 1993	5	Scrutiny of the replies received in respect of paragraphs No. 3.5.7, 3.5.9 and 3.5.14 of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Commercial) relating to the Haryana State Electricity Board.
11.	24th June, 1994	7	Scrutiny of the replies received in regard to the implementation of recommendations/observations contained in the outstanding paragraphs No. 3, 6 of the 3rd Report and paragraphs of the 5th report of the Committee relating to the Haryana State Electricity Board.
12.	29th June, 1994	6	(i) Oral examination of the representatives of Irrigation & Power Department in regard to implementation of recommendations/observations contained in the outstanding paragraphs No. 3, 6 of the 3rd report of the Committee and paragraphs of the 5th Report of the Committee respectively, relating to the Haryana State Electricity Board. (ii) Oral examination of the representatives of the Irrigation and Power Department in respect of paragraph Nos. 3.5.7, 3.5.9 and 3.5.14 of the Report of the Comptroller and Auditor General of India for the year 87-88 (Commercial) relating to the Haryana State Electricity Board.
13.	5th July, 1993	5	(i) Consideration of paper placed before the Committee. (ii) Oral examination of the representatives of Agriculture Department in respect of paragraph No. 4.2.1 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Commercial) relating to the Haryana Seeds

1	2	3	4
14. 12th July, 1993		5	<p>(i) Consideration of paper placed before the Committee.</p> <p>(ii) Oral examination of the representatives of Tourism Department in respect of paragraph 4.3.1 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Commercial) relating to the Haryana Tourism Corporation.</p>
15. 19th July, 1993		3	<p>(i) Oral examination of the representatives of Agriculture Department in respect of paragraph No. 4.5.1 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Commercial) relating to the Haryana Warehousing Corporation.</p> <p>(ii) Decision to undertake an on-the-spot study of Godowns of Haryana Warehousing Corporation at Cheeka on 21st July, 1993.</p>
16. 26th July, 1993		4	<p>Oral examination of the representatives of the Industries Department in respect of paragraph No. 4.6.1 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Commercial) relating to the Haryana Financial Corporation.</p>
17. 31st July, 1993		4	<p>On-the-spot study of Godowns of Haryana Warehousing Corporation at Cheeka.</p>
18. 5th August, 1993		6	<p>Scrutiny of the replies received in respect of paragraphs No. 3.5.5, 3.5.6 and 3.5.11 of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Commercial) relating to the Haryana State Electricity Board.</p>
19. 12th August, 1993		4	<p>(i) Condolence resolution regarding the death of Shri Devendar Malik son of Shri Kitab Singh Malik, M.L.A.</p> <p>(ii) Consideration of paper placed before the Committee.</p> <p>(iii) Scrutiny of the replies received in regard to the implementation of recommendations/observations contained in the outstanding paragraphs No. 2 to 6 and 11 of the 11th Report of Committee relating to the Haryana State Minor Irrigation and Tubewells Corporation Limited.</p>
20. 17th August, 1993		4	<p>Scrutiny of the replies received in regard to the implementation of recommendations/observations contained in the outstanding paragraphs No. 2,3,4,5,6 and 11 of the 11th Report of Committee relating to the Haryana Cement Limited, Haryana.</p>

1	2	3	4
21.	23rd August, 1993	4	(i) Scrutiny of the replies received in regard to the implementation of recommendations/observations contained in the outstanding paragraphs No. 2 to 6 and 11 of the Report of the Committee relating to the Haryana Minerals Limited. (ii) Decision to undertake study tour to Jaipur, Ajmer and Udaipur w.e.f. 7th to 12th September, 1993.
22.	24th August, 1993	5	Scrutiny of the replies received in regard to the implementation of recommendations/observations contained in the outstanding paragraphs No. 2 to 6 and 11 of the 11th Report of the Committee relating to the general working of the Haryana Financial Corporation.
23.	7th September, 1993	6	- Review the arrangements made for on the-spot study tour/meetings from 7th to 12th September, 1993 and left for Jaipur.
24.	8th September, 1993	4	Discussion with the Secretary, Rajasthan Legislative Assembly on matter of common interest.
25.	9th September, 1993	4	Scrutiny of the replies received in regard to the implementation of recommendations/observations contained in the outstanding paragraphs No. 2 to 11 of the 11th Report of the Committee relating to the Haryana Seed Development Corporation.
26.	10th September, 1993	4	Scrutiny of the replies received in regard to the implementation of recommendations/observations contained in the outstanding paragraphs No. 2 to 11 of the 11th Report of the Committee relating to the Haryana Warehousing Corporation.
27.	13th September, 1993	6	Scrutiny of the replies received in regard to the implementation of recommendations/observations contained in the outstanding paragraphs No. 2 to 6 of the 11th Report of the Committee relating to the Haryana State Industrial Development Corporation.
28.	20th September, 1993	6	(i) Scrutiny of the replies received in regard to the implementation of recommendations/observations contained in the outstanding paragraphs No. 2 to 9 and 11 of the 11th Report of the Committee relating to the Haryana Housing Board. (ii) Decision to undertake study tour to the States of Goa, Karnataka and Union Territory of Lakshadweep w.e.f. 15th October, 1993.

1	2	3	4
29. 27th September, 1993	3	(i) Consideration of papers placed before the Committee.	
		(ii) Oral examination of the representatives of Electronics Department in respect of non-supply of replies to paragraphs No. 3.2.1 and 3.2.2 of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Commercial) relating to the Haryana Television Limited.	
		(iii) Scrutiny of the replies in respect of paragraphs No. 3.5.5.1 and 3.5.5.2 of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Commercial) relating to the Haryana Electricity Board.	
		(iv) Finalisation of study tour to the States of Goa, Karnataka and Lakshadweep-Island w.e.f. 18th October, 1993.	
30. 28th September, 1993	4	Scrutiny of the replies in respect of paragraphs No. 3.5.6 and 3.5.8.1 of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Commercial) relating to the Haryana State Electricity Board.	
31. 6th October, 1993	5	Oral examination of the representatives of the Irrigation and Power Department in respect of paragraphs No. 3.5.5.1, 3.5.2.2, 3.5.5 & 3.5.8.1 of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Commercial) relating to Haryana State Electricity Board.	
32. 12th October, 1993	6	(i) Scrutiny of the replies received in respect of paragraphs No. 3.5.3, 3.5.8.2, 3.5.10, 3.5.11, 3.5.12 and 3.5.13 of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Commercial) relating to the Haryana State Electricity Board.	
		(ii) Decision to undertake study tour to Thiruvananthapuram instead of Lakshadweep.	
33. 13th October, 1993	5	Oral examination of the representatives of Irrigation and Power Department in respect of paragraphs No. 3.5.3, 3.5.8.2, 3.5.10, 3.5.11, 3.5.12 & 3.5.13 of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Commercial) relating to the Haryana State Electricity Board.	
34. 18th October, 1993	3	Framing/finalisation of questionnaire to be discussed with the counterpart Committees	

1	2	3	4
35.	21st October, 1993	3	Discussion with the Speaker and Secretary Goa Legislative Assembly on matters of common interest.
36.	23rd October, 1993	3	Discussion with the Officers of Karnataka Legislative Assembly on matters of common interest.
37.	24th October, 1993	3	Scrutiny of the replies received in regard to the implementation of recommendations/ observations contained in the outstanding paragraphs No. 2 to 11 of the 11th Report of Committee relating to the general working of the Haryana Agro-Industries Corporation.
38.	26th October, 1993	3	Discussion with the Committee on Public Undertakings of Kerala Legislative Assembly on matter of common interest.
39.	27th October, 1993	3	Scrutiny of the replies received in regard to the implementation of recommendations/ observations contained in the outstanding paragraphs 2 to 6 and 10 of the 11th Report of the Committee relating to the Haryana State Small Industries & Export Corporation.
40.	31st October, 1993	3	Review of discussion held with counterpart Committee of Goa and Karnataka Legislative Assembly.
41.	4th November, 1993	3	Scrutiny of the replies received in respect of paragraphs No. 4.4.1, 4.4.1.2 and 4.4.2 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Commercial) relating to the Haryana State Electricity Board.
42.	9th November, 1993	3	Scrutiny of the replies received in respect of paragraphs No. 4.4.4, 4.4.5 and 4.4.6 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Commercial), relating to the Haryana State Electricity Board.
43.	16th November, 1993	5	Scrutiny of the replies received in respect of paragraphs No. 4.4.7 and 4.4.8 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Commercial) relating to the Haryana State Electricity Board.
44.	22nd November, 1993	3	<p data-bbox="500 1369 958 1401">(i) Consideration of paper placed before the Committee.</p> <p data-bbox="500 1401 958 1596">(ii) Postponement of the oral examination of the representatives of Industries Department/Haryana Breweries Limited in respect of paragraphs No. 4.1.1, 4.1.2 and 4.1.3 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Commercial) relating to the Haryana Breweries Limited.</p>

1	2	3	4	5
			(iii) Scrutiny of the replies received in respect of paragraph No. 4.4.10 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Commercial) relating to the Haryana State Electricity Board.	
45.	30th November, 1993	4	Oral examination of the representatives of the Irrigation and Power Department in respect of paragraphs No. 4.4.4.1, 4.4.5 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Commercial) relating to the Haryana State Electricity Board.	
46.	7th December, 1993	4	Oral examination of the representatives of the Irrigation and Power Department in respect of Paragraphs No. 4.4.6, 4.4.7 and 4.4.8 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Commercial) relating to the Haryana State Electricity Board.	
47.	17th December, 1993	5	Oral examination of the representatives of the Irrigation and Power Department in respect of paragraphs No. 4.4.4.2, 4.4.9.1 and 4.4.10 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Commercial) relating to the Haryana State Electricity Board.	
48.	22nd December, 1993	4	(i) Consideration of papers placed before the Committee. (ii) Postponment of the oral examination of the representatives of the Irrigation and Power Department fixed for 22nd December, 1993 in respect of paragraphs No. 4.4.1, 4.4.2 and 4.4.3 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Commercial) relating to the Haryana State Electricity Board.	
49.	27th December, 1993	4	Oral examination of the representatives of Industries Department in respect of non-supply of replies to paragraphs No. 4.1.1, 4.1.2 and 4.1.3 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Commercial) relating to the Haryana Breweries Limited.	
50.	28th December, 1993	6	(i) Consideration of papers placed before the Committee. (ii) Scrutiny of the replies received in respect of paragraph No. 2.2 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Commercial) relating to the Haryana State Small Industries and Export Corporation.	

1	2	3	4
51. 4th January, 1994		3	<ul style="list-style-type: none"> (i) Oral examination of the representatives of Agriculture Department in respect of non-supply of replies to paragraph No. 2.1 of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Commercial) relating to the Haryana Seeds Development Corporation. (ii) Oral examination of the representatives of Industries Department in respect of non-supply of replies to paragraph No. 2.2 of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Commercial) relating to the Haryana Concast Limited. (iii) Postponement of the oral examination of the representatives of Irrigation and Power Department fixed for 4th January, 1994 in respect of paragraphs No. 4.4.1 and 4.4.2 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Commercial) relating to the Haryana State Electricity Board.
52. 5th January, 1994		5	<ul style="list-style-type: none"> (i) Consideration of paper placed before the Committee. (ii) Scrutiny of the replies received in respect of paragraph No. 4.4.3 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Commercial) relating to the Haryana State Electricity Board. (iii) On-the-spot study of Panipat Thermal Power Station.
53. 11th January, 1994		4	<ul style="list-style-type: none"> (i) Consideration of papers placed before the Committee. (ii) Oral examination of the representatives of the Industries Department in respect of paragraph No. 2.3 of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Commercial) relating to the Haryana Financial Corporation. (iii) Oral examination of the representatives of Industries Department in respect of paragraph No. 3.2.1 of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Commercial) relating to Haryana Television Limited.
54. 12th January, 1994		4	<ul style="list-style-type: none"> (i) Consideration of paper placed before the Committee.

1	2	3	4
			(ii) Oral examination of the representatives of Agriculture Department in respect of paragraph No. 2.1.9.2 of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Commercial) relating to the Haryana Seeds Development Corporation.
55.	20th January, 1994	4	Oral examination of the representatives of Industries Department in respect of paragraphs No. 4.1, 4.1.2, and 4.1.3 of the Report of the Comptroller and Auditor General of India for the year 1989-90 (Commercial) relating to the Haryana Breweries Limited.
56.	25th January, 1994	5	(i) Oral examination of the representatives of Irrigation and Power Department in respect of non-supply of replies to paragraph No. 3.1 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Commercial) relating to the Haryana State Electricity Board. (ii) Oral examination of the representatives of Irrigation and Power Department in respect of paragraph No. 4.4.1.1 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Commercial) relating to the Haryana State Electricity Board.
57.	31st January, 1994	6	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the representatives of Electronics Department in respect of non-supply of replies to paragraph No. 2.1 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Commercial) relating to the Haryana Television Limited. (iii) Oral examination of the representatives of Industries Department in respect of paragraphs No. 2.2.9.2 and 2.2.19.1 of the Report of the Comptroller and Auditor General of India for the year 1987-88 (Commercial) relating to the Haryana Concast Limited.
58.	8th February, 1994	5	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the representatives of Irrigation and Power Department in respect of paragraphs No. 4.4.1.2, 4.4.2 and 4.4.3 of the Report of the Comptroller and Auditor General of India for the year 1988-89 (Commercial) relating to the Haryana State Electricity

1	2	3	4
59.	16th February, 1994	3	(i) Consideration of papers placed before the Committee. (ii) Confirmation of proceedings. (iii) The Committee drafted finalised its 36th report on the report of the Comptroller and Auditor General of India for the year 1987-88 (Commercial).
60.	17th February, 1994	5	The Committee drafted/finalised its 37th report on the report of the Comptroller and Auditor General of India for the year 1988-89 (Commercial).
61.	22nd March, 1994	3	Framing/approval of a part of the questionnaire on the Report of the Comptroller and Auditor General of India for the year 1991-92 (Commercial).
62.	24th March, 1994	3	Framing/approval of a part of the questionnaire on the report of the comptroller and Auditor General of India for the year 1991-92 (Commercial).
63.	26th March, 1994	3	Framing/approval of a part of the questionnaire on the Report of the Comptroller and Auditor of General of India for the year 1991-92(Commercial).
64.	29th March, 1994	4	Framing approval of the remaining part of the questionnaire on the Report of the Comptroller and Auditor General of India for the year 1991-92(Commercial).

4. Meetings held at places other than Chandigarh/Haryana

1.	Dalhousie (Sr. No. 9)	17th June, 1993
2.	Dalhousie (Sr. No. 10)	20th June, 1993
3.	Jaipur (Sr. No. 24)	8th September, 1993
4.	Ajmer (Sr. No. 25)	9th September, 1993
5.	Udaipur (Sr. No. 26)	10 September, 1993
6.	New Delhi (Sr. No. 34)	18th October, 1993
7.	Panaji (Sr. No. 35)	21st October, 1993
8.	Bangalore (Sr. No. 36)	23rd October, 1993
9.	Mysore (Sr. No. 37)	24th October, 1993
10.	Thiruvananthapuram (Sr. No. 38)	26th October, 1993

- | | |
|--------------------------------|--------------------|
| 11. Kanniyakumari (Sr. No. 39) | 27th October, 1993 |
| 12. New Delhi (Sr. No. 40) | 31st October, 1993 |
| 13. Manikaran (Sr. No. 62) | 24th March, 1994 |
| 14. Manali (Sr. No. 64) | 26th March, 1994 |
5. Presentation of Report

36 & 37th Reports of the Committee on the Reports of the Comptroller and Auditor General of India for the years 1987-88 (Commercial) and 1988-89 (Commercial), respectively were presented to House.

6. Proceedings

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON ESTIMATES

The Committee on Estimates for the year 1993-94 consisting of nine members were nominated by the Speaker on having been authorised by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on the 25th February, 1993 and notified vide Haryana Vidhan Sabha Secretariat notification No. EC-1/1993-94/21 dated the 20th April, 1993:

2. Shri Ram Pal Singh, M.L.A. was appointed as Chairman of the Committee and on his appointment as Minister and his resignation from the Membership/Chairmanship of the Committee, Shri Verendar Singh, M.L.A. was nominated as a Member and appointed as Chairman of the Committee with effect from 18th August, 1993.

3. The Committee fixed/held a total number of 45 sittings during the period under review, out of which in three sittings no business was transacted for want of quorum.

4. The names of the members and numbers of meetings attended by each of them are shown in the Table given below :—

Sr. No.	Name of Member	Number of sittings attended
* 1.	Shri Ram Pal Singh	9
**2.	Shri Verendar Singh	21
3.	Smt. Chandrawati	37
4.	Shri Jai Parkash	11
5.	Shri Jaswinder Singh	20
6.	Shri Jai Singh Rana	24
7.	Shri K. L. Sharma	5
8.	Shri Mohan Lal Pippal	35
9.	Shri Pir Chand	41
10.	Shri Zakir Hussain	22

*Shri Ram Pal Singh, M.L.A. resigned from the Membership/Chairmanship of the Committee on his appointment as Minister with effect from 6th August, 1993.

**Shri Verendar Singh, M.L.A. was nominated a Member of the Committee and also appointed Chairman of the Committee with effect from 18th August, 1993.

Meetings held and business transacted

4. The dates of meetings, the number of members present and the business transacted at each meeting are given below :-

Sr. No.	Date of meeting	Number of members present	Business transacted
1	2	3	4
1.	4th May, 1993	4	The Secretary, Haryana Vidhan Sabha explained the scope and functions of the Committee on Estimates to the members.
2.	11th May, 1993	5	The Committee selected P.W.D. (B&R) Department for scrutiny / examination of its budget estimates for the year 1993-94.
3.	18th May, 1993	6	Oral examination of the representatives of the Town and Country Planning Department regarding implementation of outstanding observations/recommendations contained in various paragraphs of the 20th Report of the Committee for the year 1987-88 relating to Town and Country Planning Department.
4.	25th May, 1993	6	1. Scrutiny of replies received from the Government regarding implementation of outstanding recommendations/observations contained in various paragraphs of the 21st Report of the Committee for the year 1988-89 relating to Tourism Department. 2. The Committee selected the Transport and P.W.(Public Health) Departments for scrutiny/examination of their Budget Estimates for the year 1993-94.
5.	1st June, 1993	5	Oral examination of the representatives of the Industries and Food & Supplies Departments for non-supply of Government replies regarding implementation of outstanding recommendations/observations contained in various paragraphs of the 18th and 19th Reports of the Committee for the year 1985-86 and 1986-87 relating to the said Departments.
6.	8th June, 1993	5	Oral examination of the representatives of Social Welfare and Forests Departments for non-supply of replies received from the Government regarding implementation of the outstanding recommendations / observations contained in the various paragraphs of the 23rd and 24th Reports of the Committee for the years 1990-91 and 1991-92 relating to said Departments.
7.	15th June, 1993	4	Oral examination of the Financial Commissioner & Secretary to Government, Haryana, Irrigation Department for non-Supply of Govt. replies regarding implementation of outstanding recommendations/observations of the 25th Report of the Committee for the year 1992-93 relating to Irrigation Department.

1	2	3	4
8.	22nd June, 1993	6	Oral examination of the representatives of the Food and Supplies Department regarding implementation of outstanding observations/ recommendations contained in various paragraphs of the 19th Report of the Committee for the year 1986-87 relating to the said Department.
9.	29th June, 1993	6	Resumption of Oral examination of the representatives of the Food and Supplies Department regarding implementation of outstanding observations/ recommendation contained in various paragraphs of the 19th Report of the Committee for the year 1986-87 relating to the said Department.
10.	6th July, 1993	7	Resumption of Oral examination of the representatives of the Food and Supplies Department regarding implementation of outstanding observations/recommendations contained in various paragraphs of the 19th Report of the Committee for the year 1986-87 relating to the said Department.
11.	13th July, 1993	2	Meeting adjourned for want of quorum.
12.	27th July, 1993	6	Oral examination of the representatives of the Industries Department regarding implementation of outstanding observations/ recommendations contained in various paragraphs of the 18th Report of the Committee for the year 1985-86 relating to the said Department.
13.	3rd August, 1993	6	Scrutiny of replies received from the Government regarding implementation of the outstanding observations / recommendations contained in various paragraphs of the 22nd Report of the Committee for the year 1989-90 relating to the Animal Husbandry Department.
14.	10th August, 1993	Nil	Meeting adjourned for want of quorum.
15.	24th August, 1993	6	Scrutiny of replies received from the Government regarding implementation of the outstanding observations / recommendations contained in various paragraphs of the 22nd Report of the Committee for the year 1989-90 relating to Animal Husbandry Department.
16.	7th September, 1993	8	Resumption of oral examination of the representatives of the Food & Supplies Department regarding implementation of outstanding observations / recommendations contained in various paragraphs of the 19th Report of the Committee for the year 1986-87 relating to the said department.

1	2	3	4
17.	14th September, 1993	6	Scrutiny of replies received from the Government regarding the implementation of the outstanding observations / recommendations contained in the various paragraphs of the 23rd Report of the Committee for the year 1990-91 relating to the Social Welfare Department.
18.	21st September, 1993	6	Scrutiny of replies received from the Government regarding the implementation of the outstanding observations / recommendations contained in the various paragraphs of the 23rd Report of the Committee for the year 1990-91 relating to the Social Welfare Department.
19.	27th September, 1993	6	<ol style="list-style-type: none"> 1. Decision to postpone the oral examination of the Commissioner & Secretary to Government, Haryana, Social Welfare Department. 2. Decision to hold meetings at Keylong (H.P.) on the 10th & 11th October, 1993 to scrutinise Government replies relating to Forests Department.
20.	7th October, 1993	6	<ol style="list-style-type: none"> 1. Decision to discuss the matters of common interest with the visiting Estimates Committee of the Bihar Legislative Assembly. 2. Decision to cancel tour/meetings at Keylong (H.P.) fixed for 10th & 11th October, 1993 due to non-availability of accommodation at Kulu, Manali & Keylong for the Committee. 3. Decision to undertake a study tour to the States of Goa, Kerala and Lakshadweep Union Territory w.e.f. 20th December, 1993 to 3rd January, 1994.
21.	8th October, 1993	5	Scrutiny of replies received from the Government regarding the implementation of the outstanding recommendations/observations contained in various paragraphs of the 24th Report of the Committee for the year 1991-92 relating to the Forests Department.
22.	13th October, 1993	5	—Do—
23.	19th October, 1993	6	Oral examination of the representatives of the Forests Department regarding the implementation of the outstanding observations/ recommendations contained in the various paragraphs of the 24th Report of the Committee for the year 1991-92 relating to the said department.

1	2	3	4
24. 26th October, 1993	5	Resumption of oral examination of the representatives of the Forests Department regarding the implementation of outstanding observations / recommendations contained in various paragraphs of the 24th Report of the Committee for the year 1991-92 relating to the said department.	
25. 2nd November, 1993	4	Scrutiny of replies received from the Government regarding the implementation of outstanding observations / recommendations contained in various paragraphs of 25th Report of the Committee for the year 1992-93 relating to the Irrigation Department.	
26. 9th November, 1993	3		—Do—
27. 16th November, 1993	5		—Do—
28. 23rd November, 1993	6		—Do—
29. 30th November, 1993	5		—Do—
30. 7th December, 1993	4		—Do—
31. 14th December, 1993	6		—Do—
32. 21st December, 1993	6	Oral examination of the representatives of the Social Welfare Department regarding implementation of the outstanding observations/recommendations contained in various paragraphs of the 23rd Report of the Committee for the year 1990-91 relating to the said department.	
33. 28th December, 1993	7		—Do—
34. 4th January, 1994	6	<ol style="list-style-type: none"> 1. Consideration of papers placed before the Committee. 2. Decision to postpone the oral examination of the representatives of the Social Welfare Department regarding the implementation of outstanding observations / recommendations contained in various paragraphs of the 23rd report of the Committee for the year 1990-91 relating to the said Department. 3. Decision to postpone the oral examination of the representatives of the Irrigation Department regarding the implementation of the outstanding observations / recommendations contained in various paragraphs of the 25th Report of the Committee for the year 1992-93 relating to the said department. 	
		<ol style="list-style-type: none"> 3. Decision to undertake the study tour to the States of West Bengal Sikkim and Tripura w.e.f. 9th February 1994 	

1	2	3	4
35.	11th January, 1994	6	Resumption of oral examination of the representatives of the Social Welfare Department regarding the implementation of the outstanding observations/recommendations contained in various paragraphs of the 23rd Report of the Committee for the year 1990-91 relating to the said department.
36.	17th January, 1994	4	1. Oral examination of the representatives of the Animal Husbandry Department regarding the implementation of the outstanding observations/recommendations contained in various paragraphs of the 22nd Report of the Committee for the year 1989-90 relating to the said department.
37.	25th January, 1994	7	—Do—
38.	1st February, 1994	5	1. Consideration of papers placed before the Committee. 2. Decision to cancel the study tour to the States of West Bengal, Sikkim and Tripura commencing from 9th February, 1994. 3. Decision to undertake the study tour to the States of Maharashtra and Goa w.e.f. 20th to 30th March, 1994.
39.	8th February, 1994	4	1. Consideration of papers placed before the Committee. 2. Oral examination of the representatives of the Irrigation Department regarding the implementation of the outstanding observations/recommendations contained in the various paragraphs of the 25th Report of the Committee for the year 1992-93 relating to the said department.
40.	14th February, 1994	1	No business was transacted for want of quorum.
41.	22nd February, 1994	5	1. Consideration of papers placed before the Committee. 2. Oral examination of the representatives of the Finance Department alongwith various departments with regard to Supplementary Estimates for the year 1993-94. 3. Drafting and Finalisation of Report of the Committee on the Supplementary Estimates for the year 1993-94. 4. Finalisation of 26th Report of the Committee for the year 1993-94.

1	2	3	4
42.	20th March, 1994 (at New Delhi)	4	The Committee framed and approved the questionnaire for discussion with the sister Committees of Maharashtra and Goa Legislative Assemblies.
43.	23rd March, 1994 (at Bombay)	3	The Committee discussed the situation regarding non-holding of its meeting with the sister Committee of Maharashtra Legislative Assembly under the circumstances.
44.	28th March, 1994 (at Panaji)	3	The Committee discussed the situation regarding non-holding of its meeting with the sister Committee of Goa Legislative Assembly under the circumstances.
45.	30th March, 1994 (at New Delhi)	4	The Committee reviewed the matter regarding non-holding of its meetings with the sister Committees of Maharashtra and Goa Legislative Assemblies and also holding of its own meetings at Bombay and Panaji, under the circumstances.

5. During the period under review the Committee presented the following Reports to the House :—

Sr. No.	By whom presented	Date of presentation	Subject
1	2	3	4
1.	Chairman	2nd March, 1994	Report of the Committee on Estimates on the Supplementary Estimates for the year 1993-94.
2.	Chairman	16th March, 1994	26th Report of the Committee on Estimates for the year 1994.

Meetings held at places other than Chandigarh

6. The details of the meetings of the Committee held at places other than Chandigarh, are given below :—

Sr. No.	Date	Place
1.	20th March, 1994 (Sr. No. 42)	New Delhi
2.	23rd March, 1994 (Sr. No. 43)	Bombay
3.	28th March, 1994 (Sr. No. 44)	Goa
4.	30th March, 1994 (Sr. No. 45)	New Delhi

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

The Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the year 1993-94 was constituted as a result of the motion passed by the Haryana Vidhan Sabha in its sitting held on 25th February, 1993, authorising the Hon'ble Speaker to nominate the Members of the Committee. Shri Mani Ram Keherwala, M.L.A., was appointed as Chairman of the Committee by the Hon'ble Speaker on 19th April, 1993.

The names of the Members of the Committee and the number of meetings attended by each of them, out of the total number of meetings held during the period under review are given below :—

Sr. No.	Name of Member	Number of meeting attended
1.	Shri Mani Ram Keherwala	31
2.	Shri Amar Singh Dhanday	38
3.	Shri Bharath Singh	43
4.	Shri Kitab Singh Malik	28
5.	Shri Lehri Singh	32
6.	Dr. Om Parkash Sharma	10
7.	Shri Ram Rattan	1
8.	Shri Ram Kumar Katwal	34
9.	Shri Surjeet Kumar	20

Meetings held and business transacted

The details showing dates of meetings, the number of Members present and the business transacted at each meeting are given below :—

Sr. No.	Date of meeting	Number of members present	Business transacted
1	2	3	4
1.	28th April, 1993	3	Welcome address to the Committee by the Secretary Haryana Vidhan Sabha

1	2	3	4
2. 5th May, 1993	2	No business was transacted for want of quorum.	
3. 12th May, 1993	3	The Committee selected four department/ Autonomous Bodies for examination in respect of reservation/representation of SCs & STs.	
4. 21st May, 1993	4	Consideration of the papers placed before the Committee.	
5. 26th May, 1993	6	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Oral examination of the Commissioner & Secretary to Govt., Haryana, Local Govt., Department regarding non-supply of material replies to the observations/recommendations made by the Committee in its 18th Report concerning the Local Bodies Department.</p> <p>(iii) Scrutiny of the material in respect of implementation of recommendations/ observations as contained in the 18th report of the Committee concerning the Co-operation Department.</p>	
6. 3rd June, 1993	7	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Oral examination of the Commissioner & Secretary to Govt., Haryana Co-operation Department regarding implementation of observations / recommendations of the Committee as contained in its 18th report concerning the Co-operation Department.</p> <p>(iii) Oral examination of the Financial Commissioner & Secretary to Government Haryana, Education Department in respect of non-supply of material regarding implementation of recommendations/observations of the Committee as contained in its 18th report concerning Education Department.</p>	
7. 11th June, 1993	4	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Scrutiny of the material received from the Financial Commissioner & Secretary to Govt., Haryana, Education Department in respect of implementation of recommendations/observations as contained in the 18th report of the Committee concerning the Education Department.</p>	

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8. 22nd June, 1993

6

(iii) Scrutiny of the material received from the Commissioner & Secretary to Government, Haryana, Local Government, Department in respect of implementation of recommendations / observations as contained in the 18th Report of the Committee concerning the Local Government Department.

(i) Consideration of the papers placed before the Committee.

(ii) Oral examination of the Commissioner & Secretary to Govt., Haryana, Industries Department in respect of non-supply of material regarding implementation of recommendations/ observations as contained in the 18th report of the Committee concerning the Haryana State Small Industries and Export Corporation Ltd.

(iii) Oral examination of the Financial Commissioner & Secretary to Govt., Haryana, Irrigation & Power Department in respect of non-supply of material regarding implementation of recommendations/observations as contained in the 18th report of the Committee concerning the Haryana State Electricity Board.

(iv) Scrutiny of the material received from the Commissioner & Secretary to Government, Haryana, Co-operation Department in respect of implementation of recommendations/observations as contained in the 18th report of the Committee concerning the Haryana State Cooperative Supply & Marketing Federation Limited.

9. 30th June, 1993

6

Oral examination of the Commissioner & Secretary to Govt., Haryana, Co-operation Department regarding implementation of recommendations/observations of the Committee as contained in its 18th report of the committee concerning the Haryana State Cooperative Supply & Marketing Federation Limited.

10. 7th July, 1993

6

(i) Consideration of the papers placed before the Committee.

(ii) Oral examination of the Financial Commissioner & Secretary to Government, Haryana, Town & Country Planning Department in respect of non-supply of material regarding implementation of recommendations/ observations as contained in the 18th report of the Committee concerning the Haryana Urban Development Authority.

1	2	3	4
			(ii) Scrutiny of the material received from the Commissioner & Secretary to Government, Haryana, Industries Department in respect of implementation of recommendations/observations as contained in its 18th report of the committee concerning the Haryana Small Industries & Export Corporation Limited.
11.	14th July, 1993	4	(i) Consideration of the papers placed before the Committee. (ii) Scrutiny of the material received from the Financial Commissioner & Secretary to Govt., Haryana, Town & Country Planning Department in respect of implementation of recommendations/observations as contained in its 18th report of the Committee concerning the Haryana Urban Development Authority.
12.	21st July, 1993	5	(i) Consideration of the papers placed before the Committee. (ii) Scrutiny of the material received from the Commissioner & Secretary to Govt., Haryana, Public Works (B&R) Department in respect of implementation of recommendations/observations as contained in the 18th report of the Committee concerning the Public Works (B&R) Department.
13.	28th July, 1993	6	Scrutiny of the material received from the Financial Commissioner & Secretary to Govt., Haryana, Industrial Training & Vocational Education Department in respect of implementation of recommendations/observations as contained in the 18th report of the Committee concerning the Industrial Training & Vocational Education Department.
14.	4th August, 1993	6	(i) Consideration of the papers placed before the Committee. (ii) Scrutiny of the material received from the Industries Department regarding the reservation/representation of Scheduled Castes and Scheduled Tribes in Haryana State Handloom & Handicraft Co-operation Limited.
15.	12th August, 1993	5	Condolence resolution of the sad demise of Late Shri Devinder Singh Malik, Son of Shri Kitab Singh Malik.
16.	18th August, 1993	4	Scrutiny of the material received from the Commissioner & Secretary to Govt., Haryana, Home Department regarding implementation of recommendations/observations as contained in the 18th report of the Committee concerning the Police Department.

1	2	3	4
17. 25th August, 1993		5	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Revised/Finalized the study tour programme by the Committee.</p> <p>(iii) Scrutiny of the material received from the Commissioner & Secretary to Govt., Haryana, Co-operation Department regarding implementation of recommendations/observations as contained in the 18th report of the Committee concerning the Haryana State Federation Consumers & Co-operative Wholesale Stores Limited.</p>
18. 8th September, 1993		6	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) The Committee partly scrutinised the material received from the Financial Commissioner & Secretary to Govt., Haryana, Irrigation & Power Department in respect of implementation of recommendations/observations as contained in the 18th report concerning the Haryana State Electricity Board.</p>
19. 14th September, 1993		7	<p>Scrutiny of the material received from the Financial Commissioner & Secretary to Govt., Haryana, Irrigation & Power Department in respect of implementation of recommendations/observations of the Committee as contained in its 18th report concerning the Haryana State Electricity Board.</p>
20. 20th September, 1993		5	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Scrutiny of the material received from the Commissioner & Secretary to Govt., Haryana, Labour & Employment Department in respect of implementation of recommendations/observations as contained in the 18th report of the Committee concerning the Labour Department.</p>
21. 24th September, 1993 (New Delhi)		7	<p>The Committee framed the questionnaire for discussion with the sister Committee of the States of Assam, Bihar and Sikkim.</p>
22. 25th September, 1993 (Guwahati)		6	<p>In the absence of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of Assam Legislative Assembly who was on tour, the Committee held discussions with the Secretary Assam Legislative Assembly on the points of common interest.</p>
23. 28th September, 1993 (Gangtok)		6	<p>The Committee held discussions with the Hon'ble Speaker, Sikkim Legislative Assembly, Gangtok on the points of common interests. Hon'ble Speaker, Sikkim Legislative Assembly also informed the Committee that no such Committee exists in the Sikkim Legislative Assembly, Gangtok.</p>

1	2	3	4
24.	30th September, 1993 (Patna)	6	The Committee held the discussions with the Director and other Officers of the Department of Welfare of Scheduled Castes and Scheduled Tribes of the Bihar State on the points of common interests as the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Bihar was away on tour.
25.	4th October, 1993 (Rexual)	6	The Committee reviewed the discussions with the Secretary, Assam Legislative on 25th September, 1993 and with the Hon'ble Speaker Sikkim, Legislative Assembly on 28th September, 1993 at Guwahati and Gangtok respectively.
26.	6th October, 1993 (New Delhi)	6	The Committee reviewed the discussion with the Welfare Department of Bihar State on 30th September, 1993 at Patna.
27.	14th October, 1993	7	The Committee partly scrutinised the material received from the Commissioner & Secretary to Govt., Haryana, Environment Department in respect of implementation of recommendations/observations as contained in the 18th report of the Committee concerning the Haryana State Board for the Prevention and Control of Water Pollution.
28.	21st October, 1993	6	(i) Consideration of the papers placed before the Committee. (ii) Resumption of the scrutiny of the material received from the Commissioner & Secretary to Govt., Haryana Environment Department in respect of implementation of recommendations/observations as contained in the 18th report of the Committee concerning the Haryana State Board for the Prevention and Control of Water Pollution.
29.	28th October, 1993	8	(i) Oral examination of the representatives of the Irrigation & Power Department in respect of non-supply of material regarding reservation/representation of Scheduled Castes and Scheduled Tribes in the Irrigation Department. (ii) Oral examination of the representatives of the Environment Department in respect of implementation of recommendations/observations as contained in the 18th report of the Committee concerning the Haryana State Board for the Prevention and Control of Water Pollution.

1	2	3	4
			<p>(iii) Scrutiny of the material received from the Commissioner & Secretary to Govt., Haryana, Welfare of Scheduled Castes and Backward Classes in respect of implementations of recommendations/observations as contained in the 18th report of the Committee concerning the General recommendations.</p>
30.	12th November, 1993	5	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Oral examination of the Financial Commissioner and Secretary to Government, Haryana, Excise & Taxation Department was postponed.</p> <p>(iii) Oral examination of the Financial Commissioner & Secretary to Government, Haryana, Irrigation and Power Department was postponed.</p>
31.	18th November, 1993	6	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Oral examination of the Financial Commissioner & Secretary to Government, Haryana Excise & Taxation Department regarding non-supply of material relating to the reservation/representation of Scheduled Castes and Scheduled Tribes.</p> <p>(iii) Postponement of oral examination of the Financial Commissioner & Secretary to Govt., Haryana Irrigation & Power Department concerning the implementation of recommendations/observations of the Committee as contained in the 18th report of the Committee concerning the Haryana State Electricity Board because he was on tour.</p>
32.	23rd November, 1993	7	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Oral examination of the Financial Commissioner & Secretary to Govt., Haryana Irrigation and Power Department in respect of implementation of recommendations/observations as contained in the 18th report of the Committee concerning the Haryana State Electricity Board.</p>
33.	30th November, 1993	6	<p>Scrutiny of the material received from the Financial Commissioner & Secretary to Government, Haryana Excise & Taxation Department regarding reservation/representation of Scheduled Castes and Scheduled Tribes in the Excise & Taxation Department.</p>

1	2	3	4
34.	10th December, 1993	4	The Committee framed the questionnaire with regard to Haryana State Handloom and Handicraft Corporation Limited.
35.	16th December, 1993	7	<p>(i) The committee postponed the oral examination of the Commissioner & Secretary to Govt., Haryana Local Bodies Department in respect of implementation of recommendations/observations as contained in the 18th report of the Committee concerning Local Bodies Department</p> <p>(ii) The Committee postponed the oral examination of the Financial Commissioner & Secretary to Govt., Haryana Labour Department in respect of implementation of recommendations/observations as contained in the 18th report of the Committee concerning the Labour Department.</p> <p>(iii) The Committee postponed oral examination of the Commissioner & Secretary to Govt., Haryana, Industries Department in respect of implementation of recommendations /observations as contained in the 18th report of the Committee concerning the Haryana State Small Industries and Export Corporation Limited.</p>
36.	22nd December, 1995	5	Scrutiny of the material received from the Financial Commissioner & Secretary to Govt., Haryana, Irrigation & Power Department regarding reservation/representation of Scheduled Castes and Scheduled Tribes in the Irrigation Department.
37.	28th December, 1993	5	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Framing of questionnaire of the material received from the Commissioner & Secretary to Govt., Haryana, Irrigation & Power Department regarding reservation/representation of Scheduled Castes and Scheduled Tribes in the Irrigation Department.</p>
38.	29th December, 1993	7	<p>(i) Consideration of the papers placed before the Committee.</p> <p>(ii) Oral examination of the Commissioner & Secretary to Govt., Haryana, Local Bodies Department in respect of implementation of recommendations/observations as contained in the 18th report of the Committee concerning the Local Bodies Department.</p>

1	2	3	4
			<ul style="list-style-type: none"> (iii) The Committee postponed the oral examination of the Financial Commissioner and Secretary to Government, Haryana Labour Department as he did not appear to attend the meeting. (iv) The Committee postponed the oral examination of the Commissioner & Secretary to Govt., Haryana Industries Department.
39.	3th January, 1994	5	<ul style="list-style-type: none"> (i) Consideration of the papers placed before the Committee. (ii) Oral examination of the Commissioner & Secretary to Govt., Haryana, Industries Department in respect of implementation of recommendations/observations as contained in the 18th report of the Committee concerning the Haryana State Small Industries & Export Corporation. (iii) Oral examination of the Commissioner & Secretary to Govt., Haryana, Town & Country Planning Department in respect of implementation of recommendations/observations as contained in the 18th report of the Committee concerning the Haryana Urban Development Authority. (iv) Oral examination of the Commissioner & Secretary to Govt., Haryana, Co-operation Department in respect of implementation of recommendations/observations as contained in the 18th report of the Committee concerning the Haryana State Federation Consumers Wholesale Limited.
40.	18th January, 1994	4	<ul style="list-style-type: none"> (i) Consideration of the papers placed before the Committee. (ii) Oral examination of the Financial Commissioner & Secretary to Govt., Haryana, Education Department in respect of implementation of recommendations/observations as contained in the 18th report of the Committee concerning the Education Department.
41.	25th January, 1994	4	<ul style="list-style-type: none"> (i) Consideration of the papers placed before the Committee. (ii) Oral examination of the Financial Commissioner & Secretary to Govt., Haryana, Home Department in respect of implementation of recommendations/observations as contained in the 18th report of the Committee concerning the Police Department.

1	2	3	4
			(iii) Oral examination of the Financial Commissioner & Secretary to Govt., Haryana Labour Department in respect of implementation of recommendations/observations as contained in the 18th report of the Committee concerning the Labour Department.
42.	31st January, 1994	5	Oral examination of the Commissioner & Secretary to Govt., Haryana Public Works (B&R) Department in respect of implementation of recommendations/ observations as contained in the 18th report of the Committee concerning the Public Works (B&R) Department.
43.	8th February, 1994	5	(i) Consideration of the papers placed before the Committee. (ii) Resumption of the oral examination of the Commissioner & Secretary to Govt., Haryana Public Works (B&R) Department in respect of implementation of recommendation/observations as contained in the 18th report of the Committee concerning the Public Works (B&R) Department.
44.	14th February, 1994	3	(i) Consideration of the papers placed before the Committee. (ii) Drafting of the report of the Committee.
45.	21st February, 1994	4	Finalisation of the report of the Committee.

Report Presented

The Committee presented its Eighteenth Report for the year 1993-94 to the House 17th March, 1994.

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON GOVERNMENT ASSURANCES

The Committee on Govt. Assurances for the year 1993-94 consisting of nine Members was nominated by the Hon. Speaker on 19th April, 1993 and Sh. Verender Singh, M. L. A. Member of the Committee was nominated as Chairman of the Committee by the Hon. Speaker.

The names of the Members of the Committee and number of meetings attended by each of them, out of the total number of 54 meetings (this number included two meetings when business could not transacted for want of Quorum) held during the period under review, are given below :—

Sr. No.	Name of Member	Number of meetings attended
*1.	Sh. Verender Singh	15
**2.	Sh. Amar Singh Dhanak	2
***3.	Sh. Mohan Lal Pippal	17
4.	Sh. Birender Singh	20
5.	Dr. Om Parkash Sharma	12
6.	Mohd. Aslam Khan	Nil
7.	Sh. Balwant Singh	53
8.	Sh. Ramesh Kumar	51
9.	Sh. Attar Singh	46
10.	Sh. Zakir Hussain	18
11.	Sh. Surjeet Kumar	36
****12.	Sh. Chhattar Singh Chauhan	38

- * Sh. Verender Singh, M. L. A. resigned from the Membership/ Chairmanship of the Committee w. e. f. 29th July, 1993.
- ** Sh. Amar Singh Dhanak, M. L. A. was nominated Member/Chairman of the Committee w.e.f. 18th August, 1993 and resigned from the membership/ Chairmanship of the Committee w.e.f. 4th October, 1993.
- *** Sh. Mohan Lal Pippal, M. L. A. was nominated Member/Chairman of the Committee w.e.f. 18th November 1993.
- **** Sh. Chhattar Singh Chauhan, M.L.A. was nominated as Special Invitee of the Committee w.e.f. 11th May, 1993.

MEETINGS HELD AND BUSINESS TRANSACTED

3. The details showing the dates of meetings the number of Members present and the business transacted at each meeting are given below :—

Sr. No.	Date of Meeting	Number of Members presented	Business transacted
1	2	3	
1.	27th April, 1993	4	Discussion was held regarding scope and functions of the Committee.
2.	3rd May, 1993	6	Scrutiny of the statement of assurances given by the Ministers on the floor of the House during the Session held in the Month of July, 1992.
3.	10th May, 1993	6	Scrutiny of replies received from various Govt. Departments with regard to implementation of the outstanding assurances
4.	17th May, 1993	2	No business was transacted for want of Quorum.
5.	24th May, 1993	7	Scrutiny of replies received from the various Govt. Departments with regard to implementation of the outstanding assurances.
6.	31st May, 1993	9	Scrutiny of replies received from the various Govt. Departments with regard to implementation of the outstanding assurances.
7.	7th June, 1993	6	Scrutiny of replies received from the various Govt. Departments with regard to implementation of the outstanding assurances.
8.	14th June, 1993	6	Scrutiny of replies received from the various Government Departments with regard to implementation of the outstanding assurances.
9.	16th June, 1993 (New Delhi)	3	Scrutiny of replies received from the various Government Departments with regard to implementation of the outstanding assurances.
10.	17th June, 1993 (New Delh)	4	Scrutiny of replies received from the various Government Departments with regard to implementation of the outstanding assurances.
11.	21st June, 1993	6	Oral examination of representatives of the Cooperation Department in respect of implementation of the outstanding assurances.
12.	28th June, 1993	4	Oral examination of representation of the P.W.(B & R) Department in respect of implementation of the outstanding assurances.
13.	5h July, 1993	7	(i) Consideration of the papers placed before the Committee.

1	2	3	4
			(ii) Scrutiny of replies received from various Govt. Departments with regard to implementation of the outstanding assurances.
			(iii) Confirmation of proceedings.
14.	12th July, 1993	7	Postponement of oral examination of representatives of the Education Department in respect of implementation of the outstanding assurances
15.	11th July, 1993	4	(ii) Consideration of the papers placed before the Committee. (ii) Scrutiny of replies received from various Govt., Departments in respect of implementation of outstanding assurances.
16.	26th July, 1993	7	Oral examination of representative of the P.W.D. (B. & R.) in respect of implementation of the outstanding assurances.
17.	3rd August, 1993	6	(ii) Consideration of the papers placed before the Committee. (ii) Scrutiny of replies received from the various Govt., Departments in respect of implementation of the outstanding assurances.
18.	9th August, 1993	4	Consideration of non-appearance of the Departmental Representative of the Education Department.
19.	16th August, 1993	5	Oral examination of representative of the P.W.D. (Public Health) in respect of implementation of the outstanding assurances.
20.	23rd August, 1993	6	(i) Consideration of the papers placed before the Committee. (ii) Scrutiny of replies received from the various Govt. Departments in respect of implementation of the outstanding assurances.
21.	1st September, 1993	6	The Committee decided to undertake the study tour to the States of Kerala, Karnataka and the Union Territory of Lakshadweep from 30th October to 11th November 1993.
22.	7th September, 1993	4	Scrutiny of replies received from the various Govt., Departments in respect of implementation of the outstanding assurances.

1	2	3	4
23. 9th September, 1993 (New Delhi)	7	Scrutiny of replies received from the Irrigation & Power Department with regard to implementation of the outstanding assurances as contained in the 24th Report of the Committee.	
24. 10th September, 1993 (New Delhi)	7	(i) Scrutiny of replies received from Education Department with regard to implementation of the outstanding assurances. (ii) Confirmation of proceedings.	
25. 13th September, 1993	7	Scrutiny of replies received from the various Govt., Departments with regard to implementation of the outstanding assurances as contained in the 24th Report of the Committee.	
26. 20th September, 1993	6	(i) The Committee decided to postpone the study tour to the States/ Union Territory of Lakshdweep, Kerala and Karnataka w.e.f. 30th October, 1993. (ii) Scrutiny of replies received from the various Govt., Departments with regard to implementation of the outstanding assurances as contained in the 24th Report of the Committee.	
27. 28th September, 1993	6	Scrutiny of the replies received from various Govt. Departments with regard to implementation of the outstanding assurances as contained in the 24th Report of the Committee.	
28. 4th October, 1993	6	(i) The Committee decided to hold its meetings Haryana Bhawan, New Delhi on 14th and 15th October, 1993 (ii) Scrutiny of replies received from the various Govt., Departments with regard to implementation of the outstanding assurances as contained in the 24th Report of the Committee.	
29. 11th October, 1993	6	Scrutiny of replies received from the various Govt., Departments with regard to implementation of the outstanding assurances as contained in the 24th Report of the Committee.	
30. 19th October, 1993	7	(i) Scrutiny of replies received from the various Govt., Departments with regard to implementation of the outstanding assurances as contained in the 24th Report of the Committee. (ii) The Committee decided to hold meetings at Haryana Bhawan, New Delhi on 28th and 29th October, 1993.	

1	2	3	4
31. 26th October, 1993		6	Scrutiny of the Statement of Assurances given by the Ministers on the floor of the the House during the Session held in the month of December, 1992
32. 2nd November, 1993		4	(i) Consideration of papers placed before the Committee. (ii) Scrutiny of replies received from the various Govt., Departments with regard to implementation of the outstanding assurances as contained in the 24th Report of the Committee.
33. 8th November, 1993		2	No business was transacted for want of Quorum.
34. 16th November, 1993		3	Scrutiny of replies received from the various Govt., Depts. with regard to implementation of the outstanding assurances.
35. 22nd November, 1993		3	Do
36. 30th November, 1993		6	Do
37. 6th December, 1993		6	Do
38. 13th December, 1993		5	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the Departmental representatives of Irrigation & Power Deptt. (Power & HSEB) in respect of outstanding assurances
39. 22nd December, 1993		8	(i) Scrutiny of replies received from the various Govt., Depts. with regard to implementation of the outstanding assurances.
40. 29th December, 1993		6	Do
41. 3rd January, 1994		4	(i) Scrutiny of replies received from the various Govt., Departments with regard to implementation of the outstanding assurances. (ii) Consideration of papers placed before the Committee.
42. 7th January, 1994 (Dew Delhi)		6	The Committee framed the Questionnaire to be discussed with the Sister Committee of the Tamil Nadu Karnataka & Andhra Pradesh.
43. 10th January, 1994 (Madras)		5	Discussion with the Secretary of Tamil Nadu Legislative Assembly regarding matters of common interest and other developmental activities.
44. 13th January, 1994 (Kanya Kumari)		4	Review of 24th Report of the Committee.

1	2	3	4
45.	15th January, 1994 (Bangalore)	5	Discussion with the Secretary of Karnataka Legislative Assembly regarding matter on common interest and other developmental activities.
46.	18th January, 1994 (Hyderabad)	5	Discussion with the Sister Committee of Andhra Pradesh Assembly.
47.	20th January 1994 (New Delhi)	6	Committee reviewed the discussion held during its tour to the States of Tamil Nadu Karnataka and Andhra Pradesh.
48.	24th January, 1994	7	Scrutiny of replies received from the various Govt., Departments with regard to implementation of the outstanding assurances.
49.	31st January, 1994	7	Confirmation of proceedings.
50.	7th February, 1994	8	Scrutiny of replies received from the various Govt., Departments with regard to implementation of the outstanding assurances.
51.	14th February, 1994	7	Do
52.	21st February, 1994	6	Do
53.	22nd March, 1994	6	Scrutiny of replies received from the various Govt., Departments with regard to implementation of the outstanding assurances as contained in the 24th Report of the Committee
54.	28th March, 1994	6	Do

Presentation of the Report

The 25th Report of the Committee on Govt. Assurances of the Haryana Vidhan Sabha was presented to the House on 17th March, 1994.

Meetings at places other than Chandigarh

The Committee held its meetings at New Delhi on 16-6-93, 17-6-93, 9-9-93, 10-9-93, 7-1-94, 20-1-94, Madras on 10-1-94, Kanya Kumari 13-1-94, Bangalore on 15-1-94 & at Hyderabad on 18-1-94.

Proceedings

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON SUBORDINATE LEGISLATION

The Committee, consisting of eight Members of the Haryana Vidhan Sabha, including the Advocate General, Haryana, was nominated by the Hon'ble Speaker on the 19th April, 1993 and notified vide Notification No. HVS-LA(Sub-Leg)-1/1993-94/25, dated the 20th April, 1993.

Shri Hari Singh Nalwa was appointed as the Chairman of the Committee by the Speaker.

The Committee held 66 meetings during the period under review.

The name of Members and number of meetings attended by each of them are shown in the following table.

Sr. No.	Name of Members	Number of meetings attended
1.	Shri Hari Singh Nalwa	58
2.	*Shri Phool Chand Mullana	14
3.	Shri Birender Singh	24
4.	Shri Om Parkash Beri	59
5.	Shri Suraj Bhan Kajal	55
6.	Shri Krishan Lal	56
7.	Shri Karan Singh Dalal	57
8.	**Shri Chander Mohan	Nil
9.	Advocate General	Nil

*Shri Phool Chand Mullana, M. L. A., resigned from the Membership of the Committee with effect from 6th August, 1993 (forenoon) on his appointment as Cabinet Minister, Haryana.

**Shri Chander Mohan M. L. A., was nominated by the Speaker as Member of the Committee with effect from 18th August, 1993 for the remaining period of the year 1993-94, vide Notification No. H. V.S.-LA (Sub-Leg.)-1/1993-94/46 Dated the 19th August, 1993.

Rules Scrutinised

The Committee scrutinised the following Rules :—

1. The Haryana Development and Regulation of Urban Areas Rules 1976 framed under the Haryana Development and Regulations of Urban Areas Act, 1975.

2. The Rules, Bye-Laws and Regulations made under the Punjab Agricultural Produce Markets Act, 1961.

Meetings held and Business Transacted

The dates of the meetings, the numbers of Members and the Business transacted at each meeting are given below :—

Sr. No.	Date of meeting	Number of Members Present	Business Transacted
1	2	3	4
1.	5th May, 1993	4	1. Welcome address by the Secretary Haryana Vidhan Sabha.
2.	10th May, 1993	4	2. Discussion on the Scope and functions of the Committee. Selection of Rules for Scrutiny.
3.	18th May, 1993	4	Scrutiny of the Haryana Development and Regulation of Urban Areas Rules, 1976 framed under the Haryana Development and Regulation of Urban Areas Act, 1975
4.	26th May, 1993	6	Resumption of Scrutiny of the Haryana Development and Regulation of Urban Areas Rules, 1976 framed under the Haryana Development and Regulation of Urban Areas Act, 1975.
5.	2nd June, 1993	5	Resumption of scrutiny of the Haryana Development and Regulation of Urban Areas Rules 1976 framed under the Haryana Development and Regulation of Urban Areas Act, 1975.
6.	9th June, 1993	5	The Committee placed on record their deep sense of grief and sorrow at the most untimely death of Sardar Harcharan Singh Ajnala, Speaker, Punjab Vidhan Sabha
7.	16th June, 1993	6	Resumption of scrutiny of the Haryana Development and Regulation of Urban Areas Rules 1976 framed under the Haryana Development and Regulation of Urban Areas Act, 1975.
8.	23rd June, 1993	7	Resumption of scrutiny of the Haryana Development and Regulation of Urban Areas Rules 1976 framed under the Haryana Development and Regulation of Urban Areas Act, 1975.
9.	30th June, 1993	7	Resumption of scrutiny of the Haryana Development and Regulation of Urban Areas Rules 1976 framed under the Haryana Development and Regulation of Urban Areas Act, 1975.
10.	7th July, 1993	6	Resumption of scrutiny of the Haryana Development and Regulation of Urban Areas Rules 1976 framed under the Haryana Development and Regulation of Urban Areas Act, 1975.

1	2	3	4
11.	14th July, 1993	6	Resumption of scrutiny of the Haryana Development and Regulation of Urban Areas Rules 1976 framed under the Haryana Development and Regulation of Urban Areas Act, 1975.
12.	21st July, 1993	7	Resumption of scrutiny of the Haryana Development and Regulation of Urban Areas Rules 1976 framed under the Haryana Development and Regulation of Urban Areas Act, 1975.
13.	27th July, 1993	7	Resumption of scrutiny of the Haryana Development and Regulation of Urban Areas Rules 1976 framed under the Haryana Development and Regulation of Urban Areas Act, 1975.
14.	28th July, 1993	6	Resumption of scrutiny of the Haryana Development and Regulation of Urban Areas Rules 1976 framed under the Haryana Development and Regulation of Urban Areas Act, 1975.
15.	3rd August, 1993	7	Oral examination of the representatives of the Town and Country Planning Department in respect of the Haryana Development and Regulation of Urban Areas Rules 1976 framed under the Haryana Development and Regulation of Urban Areas Act, 1975.
16.	4th August, 1993	7	Scrutiny of the Haryana Minerals (Vesting of Rights) Rules, 1979 framed under the Haryana Minerals (Vesting of Rights) Act, 1973.
17.	10th August, 1993	5	Resumption of scrutiny of the Haryana Minerals (Vesting of Rights) Rules, 1979 framed under the Haryana Minerals (Vesting of Rights) Act, 1973.
18.	17th August, 1993	5	Resumption of scrutiny of the Haryana Minerals (Vesting of Rights) Rules, 1979 framed under the Haryana Minerals (Vesting of Rights) Act, 1973.
19.	24th August, 1993	5	Resumption of scrutiny of the Haryana Minerals (Vesting of Rights) Rules, 1979 framed under the Haryana Minerals (Vesting of Rights) Act, 1973.
20.	8th September, 1993	5	Scrutiny of the Rules Bye-Laws and Regulations made under the Punjab Agricultural Produce Markets Act, 1961.
21.	13th September, 1993	6	Resumption of Scrutiny of the Rules, Bye-Laws and Regulations made under the Punjab Agricultural Produce Markets Act, 1961.
22.	22nd September, 1993	6	Resumption of scrutiny of the Rules, Bye-Laws and Regulations made under the Punjab Agricultural Produce Markets Act, 1961.
23.	28th September, 1993	5	Resumption of scrutiny of the Rules, Bye-Laws and Regulations made under the Punjab Agricultural Produce Markets Act, 1961.

1	2	3	4
24.	29th September, 1993	5	Resumption of scrutiny of the Rules, Bye-Laws and Regulations made under the Punjab Agricultural Produce Markets Act, 1961.
25.	5th October, 1993	5	Resumption of scrutiny of the Rules, Bye-Laws and Regulations made under the Punjab Agricultural Produce Markets Act, 1961.
26.	6th October, 1993	5	Resumption of scrutiny of the Rules, Bye-Laws and Regulations made under the Punjab Agricultural Produce Markets Act, 1961.
27.	12th October, 1993	5	Resumption of scrutiny of the Rules, Bye-Laws and Regulations Made under the Punjab Agricultural Produce Markets Act, 1961
28.	13th October, 1993	5	Resumption of scrutiny of the Rules, Bye-Laws and Regulations made under the Punjab Agricultural Produce Markets Act, 1961.
29.	19th October, 1993	6	Resumption of scrutiny of the Rules, Bye-Laws and Regulations made under the Punjab Agricultural Produce Markets Act, 1961
30.	20th October, 1993	6	Resumption of scrutiny of the Rules, Bye-Laws and Regulations made under the Punjab Agricultural Produce Markets, Act, 1961.
31.	26th October, 1993	4	Resumption of scrutiny of the Rules, Bye-Laws and Regulations made under the Punjab Agricultural Produce Markets Act, 1961.
32.	27th October, 1993	5	Resumption of scrutiny of the Rules, Bye-Laws and Regulations made under the Punjab Agricultural Produce Markets Act, 1961
33.	2nd November, 1993	3	Resumption of scrutiny of the Rules, Bye-Laws and Regulations made under the Punjab Agricultural Produce Markets Act, 1961
34.	3rd November, 1993	3	Resumption of scrutiny of the Rules, Bye-Laws and Regulations made under the Punjab Agricultural Produce Market Act, 1961
35.	9th November, 1993	1	Meeting adjourned for want of quorum
36.	10th November, 1993	1	Meeting adjourned for want of quorum
37.	16th November, 1993	5	Resumption of scrutiny of the Rules, Bye-Laws and Regulations made under the Punjab Agricultural Produce Markets Act, 1961.
38.	17th November, 1993	5	Scrutiny of the Haryana State Agricultural Marketing Board Services Rules, 1974 framed under the Punjab Agricultural Produce Markets Act, 1961.
39.	22nd November, 1993	5	Oral examination of the representatives of the Agriculture Department in respect of the Rules, Bye-Laws and Regulations made under the Punjab Agricultural Produce Markets

1	2	3	4
40	23rd November, 1993	3	Resumption of oral examination of the representatives of the Agriculture Department in respect of the Rules, Bye-Laws and Regulations made under the Punjab Agricultural Produce Markets Act, 1961
41	30th November, 1993	5	Resumption of oral examination of the representatives of the Agriculture Department in respect of the Rules, Bye-Laws and Regulations made under the Punjab Agricultural Produce Markets Act, 1961
42	1st December, 1993	4	Resumption of oral examination of the representatives of the Agriculture Departments in respect of the Rules, Bye-Laws and Regulations made under the Punjab Agricultural Produce Markets Act, 1961.
43	7th December, 1993	4	Scrutiny of the implementation of recommendations/observations as contained in 17th Report of the Committee on Subordinate Legislation.
44	8th December, 1993	4	Resumption of scrutiny of the implementation of recommendations/observations as contained in 17th Report of the Committee on Subordinate Legislation.
45	14th December, 1993	4	Resumption of scrutiny of the implementation of recommendations/observations as contained in 17th Report of the Committee on Subordinate Legislation.
46	21st December, 1993	4	Resumption of oral examination of the representatives of the Agriculture Department in respect of the Rules, Bye-Laws and Regulations made under the Punjab Agricultural Produce Markets Act, 1961.
47	22nd December, 1993	4	Confirmation of Proceedings
48	27th December, 1993	4	Resumption of oral examination of the representatives of the Agriculture Department in respect of the Rules, Bye-Laws and Regulations framed under the Punjab Agricultural Produce Markets Act, 1961.
49	28th December, 1993	5	Resumption of oral examination of the representatives of the Agriculture Department in respect of the Rules, Bye-Laws and Regulations framed under the Punjab Agricultural Produce Markets Act, 1961.
50	4th January, 1994	5	Resumption of oral examination of the representatives of the Agriculture Department in respect of the Rules, Bye-Laws and Regulations framed under the Punjab Agricultural Produce Markets Act, 1961.
51	5th January, 1994	5	Resumption of oral examination of the representatives of the Agriculture Department in respect of the Rules, Bye-Laws and Regulations framed under the Punjab Agricultural Produce Markets Act 1961.

1	2	3	4
52.	10th January, 1994	4	Resumption of scrutiny of the Haryana Development and Regulation of Urban Areas Rules, 1976 framed under the Haryana Development and Regulation of Urban Areas Act, 1975.
53.	11th January, 1994	6	Resumption of oral examination of the representatives of the Town and Country Planning Department in respect of the Haryana Development and Regulation of Urban Areas Rules, 1976 framed under the Haryana Development and Regulation of Urban Areas Act, 1975.
54.	18th January, 1994	4	Resumption of scrutiny of the Rules, Bye-Laws and Regulations made under the Punjab Agricultural Produce Markets Act, 1961.
55.	24th January, 1994	5	Resumption of oral examination of the representatives of the Agriculture Department in respect of the Rules, Bye-law and Regulations made under the Punjab Agricultural Produce Markets Act, 1961.
56.	25th January, 1994	5	Resumption of oral examination of the representatives of the Agriculture Department in respect of Rules, Bye-Laws and Regulations made under the Punjab Agricultural Produce Markets Act, 1961.
57.	1st February, 1994	5	<ol style="list-style-type: none"> 1. Scrutiny of replies received from the Agriculture Department in regard to the recommendations/observations made by the Committee in respect of Punjab Agricultural Produce Markets Act, 1961. 2. The Committee decided to undertake a study tour to the States of Tamil Nadu and the Union Territory of Andaman and Nicobar Islands from 20th to 31st March, 1994.
58.	7th February, 1994	5	<ol style="list-style-type: none"> 1. Postponment of oral examination of the representatives of the Agriculture Department/Marketing Board, Haryana. 2. The Committee drafted and finalised the first part of the 25th Report of the Committee for the year 1993-94. 3. The Committee reviewed its study tour to the other States and decided to hold its meeting at Tirumala. (Andhra Pradesh) on the 26th March, 1994.
59.	14th February, 1994	4	Resumption of oral examination of the representatives of the Agriculture Department in respect of the Rules, Bye-Laws and Regulations made under the Punjab Agricultural Produce Markets Act, 1961.
60.	16th February, 1994	5	The Committee drafted 2nd Part of the 25th Report of the Committee for the year 1993-94.

1	2	3	4
61.	21st February, 1994	6	<ol style="list-style-type: none"> 1. The Committee drafted and finalised its Twenty fifth Report for the year 1993-94. 2. Confirmation of Proceedings.
62.	16th March, 1994	6	<ol style="list-style-type: none"> 1. The Committee decided to cancel its tour programme to the State of Tamil Nadu and the Union Territory of Andaman & Nicobar Islands commencing from the 20th March, 1994. 2. The Committee decided to hold its next meetings at Shimla on 29th and 30th March, 1994.
63.	22nd March, 1994	5	The Committee scrutinised the replies received from the Govt., in regard to the recommendations/observations made by the Committee in various rules contained in the 17th Report.
64.	28th March, 1994	6	Resumption of scrutiny of implementation of recommendations/observations contained in its 17th Report.
65.	29th March, 1994	3	Resumption of the scrutiny of replies received from the Govt. in regard to the implementations/ observations made by the Committee in the various rules contained in the 17th Report of the Committee on Subordinate Legislation. After going through the replies received from the Govt., in respect of the Punjab Sugarcane (Regulation of Purchase and Supply) Rules, 1958 framed under the Punjab Sugarcane (Regulation of Purchase and Supply) Act, 1953, the Committee noted that the action taken by the Govt., on the recommendations/observations in its 17th Report is being fully implemented.
66.	30th March, 1994 (Shimla)	2	Meeting adjourned for want of quorum.

Meeting at places other than Chandigarh

The Committee held its meetings at Simla on 29th and 30th March, 1994.

Report Presented

The Committee presented to the House its 25th Report for the year 1993-94 on the 17th March, 1994.

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE OF PRIVILEGES 1993-94

The Committee of Privileges consisting of ten members was nominated by the Speaker on the 22nd April, 1993.

Shri Jai Parkash, M.L.A., was appointed by the Speaker as Chairman of the Committee. The names of the members of the Committee are as under :—

1. Shri Jai Parkash, M.L.A.	Chairman
2. Shri Phusa Ram, M.L.A.	Member
3. Shri Rajinder Singh Bisla, M.L.A.	Member
4. Shri Azmat Khan, M.L.A.	Member
5. *Shri Brij Anand, M.L.A.	Member
6. Shri K. L. Sharma, M. L. A.	Member
7. Shri Amar Singh Dhanak, M.L.A.	Member
8. Shri Jai Pal Singh, M.L.A.	Member
9. Shri Surjit Kumar, M. L.A.	Member
10. Shri Amir Chand Makkar, M.L.A.	Member

*Shri Brij Anand, M.L.A., member of the committee of privileges resigned from the membership of the committee w.e.f. 11-5-1993.

Shri Suraj Mal, M.L.A. was nominated as member of the committee against the existing vacancy w.e.f. 19-8-1993.

The Committee hold/fixed a total number of 20 meetings during the period under review. The names of the members and the number of meetings attended by each of them are shown in the following table :—

Sr. No.	Name of members	Number of meetings attended
1	2	3
1.	Shri Jai Parkash, M.L.A.	13
2.	Shri Phusa Ram, M.L.A.	Nil
3.	Shri Rajinder Singh Bisla, M.L.A.	12
4.	Shri Azmat Khan, M.L.A.	12
5.	Shri Suraj Mal, M.L.A.	6
6.	Shri Jai Pal Singh, M.L.A.	18

1	2	3
7.	Shri Brij Anand, M.L.A.	Nil
8.	Shri K. L. Sharma, M.L.A.	Nil
9.	Shri Amar Singh Dhanak, M.L.A.	13
10.	Shri Surjit Kumar, M.L.A.	12
11.	Shri Amir Chand Makkar, M.L.A.	8

Question of Privileges Pending

1. Question of alleged breach of privileges given notice of by Shri Mani Ram Keharwala, M.L.A. against Shri Sampat Singh, M.L.A. and Leader of opposition in respect of casting aspersions and reflection on the impartiality of the Speaker and using derogatory remarks in his statement published in various newspapers on 4th March, 1993.

2. Question of alleged breach of privileges given notice of by Shri Ram Rattan, M.L.A. against Shri Karan Singh Dalal, M.L.A. for using abusive and threatening language to kill and intimidate him in relation to the discharge of his parliamentary duties in the presence of Sarvshri Mohd. Ilyas, Shahrulla Khan, Mahender Partap Singh, Raj Kumar, Dharmbir Guaba, Joginder Singh, Mani Ram Keharwala, and Chhattarpal Singh, etc. etc. in the lobby of the House at about 3.00 P.M. on the 11th March, 1993.

The following questions of alleged breach of privileges was received during the period under review :—

Question of breach of privilege received on 16-3-1994 given notice of by Shri Jagdish Nehra, Parliamentary Affairs, Minister, Haryana, against Shri Karan Singh Dalal M.L.A. regarding leveling false and baseless allegations against the Leader of the House, by making a motion based on palpable falsehood, deliberately and knowingly with the an ulterior motive when the factual position was clarified by the Hon'ble Chief Minister on the floor of the House on 15th March, 1994.

Meeting held and Business Transacted

Sr. No.	Date of meeting	Number of members present	Business transacted
1.	7th April, 1993	7	The Committee informally discussed the rules and procedure/directions issued by the Speaker under Rule 277 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

1	2	3	4
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The Committee considered and went through the contents of the privilege issues against Sarvshri Sampat Singh, M.L.A. and Karan Singh Dalal, M.L.A. The copies of the notices given of by Shri Mani Ram Keharwala and Ram Rattan, M.L.As. were delivered to all the members of the Committee.

2. 15th April, 1993

8

In the absence of Chairman, Shri Rajinder Singh Bisla, M.L.A. a member of the committee was chosen to preside over the meeting.

The Committee informally discussed the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, specifically relating to the working of committee of privileges. The Committee also went through the contents of privilege issue against Sarvshri Sampat Singh and Karan Singh Dalal, M.L.As.

3. 21st April, 1993

7

The Committee considered the privilege issue against Shri Sampat Singh, M.L.A. and Leader of the Opposition for casting aspersions and reflection on the impartiality of the Speaker and using derogatory remarks in his statement published in various newspapers on 4th March, 1993.

The Committee also decided to call Shri Mani Ram Keharwala, M.L.A. as witness to tender evidence in the above matter.

The Committee desired that extract of the proceedings of the House dated 4th/5th March, 1993 containing the portion wherein Shri Sampat Singh tendered his unqualified apology, be made available to the Committee in its next meeting.

The Chairman confirmed the proceedings of the meetings held on 5-2-92, 12-2-92, 1-5-92, 27-7-92, 7-4-93 and 15-4-93.

4. 30th April, 1993

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In the absence of the Chairman, Shri Rajinder Singh Bisla, a member of the committee was chosen to preside over the meeting.

The Committee decided to postpone the oral evidence of Shri Mani Ram Keharwala, M.L.A. on his request till 17th May, 1993.

5. 17th May, 1993

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After informal discussion the Committee recorded the oral evidence of Shri Mani Ram Keharwala, M.L.A. in regard to the question of alleged breach of privilege against Shri Sampat Singh, M.L.A. and Leader of Opposition, on the impartiality of the Speaker and using derogatory remarks in his statement published in various newspapers on 4th March, 1993.

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6.	25th May, 1993	6	In the absence of Chairman, Shri Rajinder Singh Bisla, a member of the Committee was chosen to preside over the meeting. The Committee recorded the oral evidence of Shri Mani Ram Keharwala, M.L.A. in regard to the question of alleged breach of privilege against Shri Sampat Singh, M.L.A. and Leader of Opposition on the impartiality of the Speaker and using derogatory remarks in his statement published in various newspapers on 4th March, 1993.
7.	7th June, 1993	3	Meeting adjourned for want of quorum.
8.	21st June, 1993	4	Do
9.	29th June, 1993	3	Do
10.	6th July, 1993	6	The request of Shri Mani Ram Keharwala, M.L.A. for extension of time for his oral evidence was acceded to by the committee.
11.	28th July, 1993	2	Meeting adjourned for want of quorum.
12.	18th August, 1993	6	The Committee drafted and finalised the first preliminary report with regard to the question of alleged breach of privilege against Shri Sampat Singh, M.L.A. and Leader of Opposition in regard to casting aspersions and reflection on the impartiality of the Speaker and using derogatory remarks in his statement published in various newspapers on 4th March, 1993. The Committee also drafted and finalised the first preliminary report with regard to the question of alleged breach of privilege against Shri Karan Singh Dalal, M.L.A. in regard to using abusive and threatening language to kill and intimidate him in relation to the discharge of his parliamentary duties, in the presence of Sarvshri Mohd. Ilyas, Shakrulla Khan, Mahender Partap Singh, Raj Kumar, Dharambir Gauba, Joginder Singh, Mani Ram Keharwala and Chhattarpal Singh, etc. etc. in the lobby of the House at about 3.00 P.M. on the 11th March, 1993. The Committee authorised the Chairman to sign and present these preliminary report to the House. Proceedings of the meetings of the committee held on 21-4-93, 30-4-93 and 17-5-93 were also confirmed.
13.	24th August, 1993	6	The Committee considered the pending privilege issue against Shri Karan Singh Dalal, M.L.A.
14.	8th September, 1993	6	Do

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15.	21st September, 1993	5	In the absence of Chairman, Shri Amar Singh, a member of the committee was chosen to preside over the meeting. After informal discussion the meeting dispersed due to non-appearance and in the absence of intimation from the complainant Shri Ram Rattan, M.L.A.
16.	6th October, 1993	5	The Committee recorded the oral evidence of Shri Ram Rattan, M.L.A. in regard to the question of alleged breach of privilege against Shri Karan Singh Dalal, M.L.A. in regard to using abusive and threatening language to kill and intimidate him in relation to the discharge of his parliamentary duties, in the presence of Sarvshri Mohd. Ilyas, Shakrulla Khan, Mahender Partap Singh, Raj Kumar, Dharmbir Gauba, Joginder Singh, Mani Ram, Keharwala and Chhattarpal Singh, etc. etc. in the lobby of the House at about 3.00 P.M. on 11th March, 1993. The Committee was also informed about the absence of precedent in Haryana Vidhan Sabha Secretariat when any Minister was cited as witness and he was summoned to tender evidence in the matter of alleged breach of privilege. Proceedings of the meeting of the committee held on 18-8-93, 24-8-93 and 8-9-93 were confirmed by the Chairman.
17.	19th October, 1993	6	After informal discussion the committee recorded the oral evidence of Shri Shakrulla Khan, Minister, in regard to the question of alleged breach of privilege given notice of by Shri Ram Rattan, M.L.A. against Shri Karan Singh Dalal, M.L.A. The committee decided to summon Sarvshri Mohd. Ilyas, Mahender Partap Singh, Minister and Shri Raj Kumar, Parliamentary Secretary for tendering their oral evidence before the committee in its next meeting. Proceedings of the meetings held on 21-9-93 and 6-10-93 were confirmed by the Chairman.
18.	5th January, 1994	2	Meeting adjourned for want of quorum.
19.	21st February, 1994	5	The Committee drafted and finalised the Second Preliminary Report with the regard to the question of alleged breach of privilege against Shri Sampat Singh, M.L.A. and Leader of Opposition in regard to casting aspersions and reflection on the impartiality of the Speaker and using derogatory remarks in his statement published in various newspapers on 4th March, 1993. The Committee also drafted and finalised

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to the question of alleged breach of privilege given notice of by Shri Ram Rattan, M.L.A. against Shri Karan Singh Dalal, M.L.A. in regard to using abusive and threatening language to kill and intimidate him in relation to the discharge of his parliamentary duties in the presence of Sarvshri Mohd. Ilyas, Shakrulla Khan, Mahender Partap Singh, Raj Kumar, Dharmbir Gauba, Joginder Singh, Mani Ram Keharwala and Chhattarpal Singh, etc. etc. in the lobby of the House about 3.00 P.M. on the 11th March, 1993.

The Committee authorised the Chairman to sign and present these preliminary reports to the House.

Proceedings of the meeting of the Committee, held on 19-10-93 were confirmed by the Chairman.

20. 30th March, 1994

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The following documents were placed before the committee for taking up the privilege issue referred to by the House :-

- (i) The notice dated 16-3-94 given by Shri Jagdish Nehra, Parliamentary Affairs Minister, Haryana, regarding the privilege issue against Shri Karan Singh Dalal, M.L.A.
- (ii) The proceeding of the House dated 8th, 15th, & 16th March, 1994 on the subject.

The matter placed before the Committee was considered at length. The Committee decided to discuss it in more details in next meeting.

BUSINESS ADVISORY COMMITTEE

The Business Advisory Committee which was ordered to continue for March Session 1993 on 11th February, 1993 continued to function upto 17-8-1993 and same was ordered to continue for the August Session, 1993 on the 18th August, 1993.

The Committee which was ordered to continue for the August/September Session, 1993 held one meeting i.e. 30-8-1993. The names of the Members of the Committee/Special Invitee and the meeting attended by each Member are given below :—

Sr. No.	Name of Member	No. of meetings attended
1.	Shri Ishwar Singh, Speaker, Ex-Officio Chairman	1
2.	Shri Bhajan Lal, Chief Minister, Member	1
3.	Shri Jagdish Nehra, Parliamentary Affairs Minister, Member	1
4.	Shri A. C. Chaudhari, Power Minister, Member	1
5.	Shri Bansi Lal, M.L.A. Member	Nil
6.	Shri Sampat Singh, M.L.A. Leader of Opposition, Member	1
Special Invitee		
	Shri Sumer Chand Bhatt, Deputy Speaker	1

Report Presented

The following report was presented on the date noted against :—

Sr. No.	Subject of Report	Date of Presentation
1	2	3
1.	Recommendation regarding allocation of time for transaction of Government Business for the meetings of the Vidhan Sabha held from the 30th August, 1993 to 2nd September, 1993 i.e. Obituary References, Papers to be laid on the Table of the House, Presentation of excess demands over grants and appropriations for the year	30th August, 1993

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1987-88, Presentation of two preliminary Reports of the Committee of Privileges and extension of time for the presentation of the final Reports thereon. Discussion and Voting on the excess demands over grants and appropriations for the year 1987-88, Appropriation Bill in respect of excess demands over grants and Appropriations for the year 1987-88, Government Bills and Non-official Business.

The Committee which was ordered to continue for the August/September Session, 1993 on 18th August, 1993 continued to function upto 16th February, 1994 and same was ordered to continue for the Budget Session, 1994 on the 17th February, 1994.

The Committee which was ordered to continue for the Budget Session, 1994 held one meeting i.e. 28th February, 1994. The names of the Members/Special Invitee and the meeting attended by each Member/Special Invitee are given below :—

Sr. No.	Name of Member	No. of meeting attended
1.	Shri Ishwar Singh, Speaker Ex-Officio Chairman	1
2.	Shri Bhajan Lal, Chief Minister Member	1
3.	Shri Jagdish Nehra, Parliamentary Affairs Minister Member	1
4.	Shri A.C. Chaudhari, Power Minister Member	1
5.	Shri Bansi Lal, M.L.A. Member	Nil
6.	Shri Sampat Singh, M.L.A. Leader of Opposition Member	1

Special Invitee

Shri Sumer Chand Bhatt. Deputy Speaker

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Report Presented

The following report was presented on the date noted against:—

Sr. No.	Subject of Report	Date of Presentation
1.	<p>Recommendation regarding allocation of time for transaction of Government Business for the meetings of the Vidhan Sabha held from the 28th February, 1994 to 4th March, 1994 from 7th March, 1994 to 9th March, 1994 and also from 15th March, 1994 to 17th March, 1994, <i>i.e.</i>, Obituary References, Papers to be relaid/laid on the Table of the House, Presentation of two preliminary Reports of the Committee of Privileges and extension of time for presentation of the final Report thereon Discussion on the Governor's Address, Presentation of Supplementary Estimates for the year 1993-94 and the Reports of the Estimates Committee thereon, Resumption of discussion on the Governor's Address, Non-official Business, Resumption of discussion on the Governor's Address and voting on motion of thanks, Discussion and Voting on demands for grants on the Supplementary Estimates 1993-94, Presentation of Budget Estimates for the year 1994-95, General discussion on Budget Estimates for the year 1994-95, Resumption of General discussion on Budget Estimates for the year 1994-95 and reply by the Finance Minister, Discussion and Voting on demands for grants on the Budget Estimates for the year 1994-95, Presentation of Assembly Committee Reports, Appropriation Bill in respect of Supplementary Estimates 1993-94 and Appropriation Bill in respect of Budget Estimates for the year 1994-95, Government Bills.</p>	28th February, 1994

HOUSE COMMITTEE

1. The Committee for the year 1993-94, consisting of five members was nominated by the Hon'ble Speaker on 19th April, 1993. Shri Jai Pal Singh, M.L.A. was also nominated as Special invitee on 19th August, 1993.

2. Shri Sumer Chand Bhatt, Deputy Speaker, was the Ex-Officio Chairman of the Committee.

3. The Committee held 12 meetings, excluding two meetings in which the business could not be transacted for want of quorum.

4. The name of the Members and the number of meetings attended by each of them are given in the following table :—

Sr. No.	Name of Member	No. of meetings attended
1.	Shri Sumer Chand Bhatt, Deputy Speaker	11
2.	*Kanwar Ram Pal Singh	1
3.	Shri Mani Ram Rupawas	12
4.	Shri Chhattar Singh Chauhan	8
5.	Shri Jai Singh Rana	5
6.	**Shri Jai Parkash	2
Special Invitee		
1.	***Shri Jai Pal Singh	6

* - Kanwar Ram Pal Singh, M.L.A. resigned from the membership of the Committee w.e.f. 6th August, 1993 on his appointment as Minister.

** Shri Jai Parkash, M.L.A. was nominated as Member of the Committee w.e.f. 18th August, 1993 in the vacancy caused by the resignation of Kanwar Ram Pal Singh on his appointment as Minister for the remaining period of the year 1993-94.

*** Shri Jai Pal Singh, M.L.A. was nominated as special Invitee of the Committee w.e.f. 19th August, 1993 for the remaining period of the year 1993-94.

5. The dates of meetings held, the number of the Members present and business transacted at each meeting are given below :—

Sr. No.	Date of Meeting	No. of Members present	Business transacted
1	2	3	4

1. 21st May, 1993

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(i) The Committee discussed the scope and functions of the House Committee.

(ii) Letter No. M.L.A./DISP. 93/75, dated 8-2-93 received from the Senior Medical Officer Incharge, M.L.A. Hostel Dispensary, Haryana, requesting that additional accommodation in the form of One Flat or Room No. 2 in M.L.As. Hostel may be allotted to get the X-ray plant installed. The Committee decided that room No. 2 in M.L.As. Hostel be allotted to the Dispensary for installing X-ray plant and no rent be charged as it is matter of providing facilities to the Members.

(iii) Letter No. C & SR-93/244, dated 10-3-93 received from the Commissioner and Special Representative to Government Haryana, Haryana Bhawan, New Delhi sending therewith the apology of Sh. Moti Ram Sharma, former Superintendent for not processing the information desired by the committee and delaying the same, was placed before the Committee. The committee, in view of circumstances explained in the letter decided to drop the matter.

(iv) The Committee decided to extend the permanent allotment of the rooms already allotted on permanent basis to the members for another one year i.e. upto 28-2-94.

(v) The Committee decided that a letter be issued to all the Hon'ble-Members, who are in occupation of rooms on permanent basis, that they should supply one key of the lock of their rooms at the reception counter and they should keep their personal belongings in the cup board in the room under their personal lock so that in case of emergency the room could be unlocked to take appropriate action to meet the emergency.

2. 4th June, 1993

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(i) The complaint of Sh. Attar Singh M.L.A. regarding maintenance of M.L.A. Flat No. 24 was placed before the Committee. The Committee was informed that the letters to the Chief Engineer, Chandigarh

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administration regarding repair of Electric points, leakage in Kitchen and about washbasin and also to the Engineer-in-Chief, Haryana, P.W.D. B&R Chandigarh for providing the furniture in Flat No. 24 as per norms fixed has been written.

- (ii) The Committee also desired that the separate arrangement be made for the preparation of Vegetarian and Non-Vegetarian meals.
- (iii) The Committee decided that a complaint register may be placed at the Reception of the M.L.As. Hostel, Haryana.
- (iv) Memo. No. 15/1/91-PP., dated 10-7-1992, received from the Chief Secretary to Government, Haryana regarding providing the facilities to the Freedom Fighters of the Haryana in regard to allotment of rooms in the M.L.As. Hostel on the rent equivalent to the M.L.As./M.Ps. of Haryana was placed before the Committee. The committee decided that room in the M.L.As. Hostel Haryana may be allotted to the Freedom Fighters of the Haryana at the concessional rate of Rs. 3.50 per room per day subject to the availability of the rooms in the M.L.As. Hostel.
- (v) The Committee decided that the special representative at Haryana Bhawan may again be asked to strictly follow the reservation quota of 11 rooms for M.L.As. and these rooms may only be allotted to M.L.As. as the committee has received a number of complaints from the Hon. Members who did not get rooms in the Haryana Bhawan from their reserved quota. The committee also desired that a complaint register for M.L.As. may also be placed at the reception of Haryana Bhawan, New Delhi.
- (vi) On the complaint of Sh. Chhatar Singh, M.L.A., a member of the Committee regarding unsatisfactory functioning of the canteen of the M.L.As. Hostel, the committee made a request to the Chairman to conduct a surprise visit to the canteen of the M.L.As. Hostel in the near future.
- (vii) The committee discussed the matter regarding installation of STD pay phone in the M.L.As. Hostel. The application received from Sh. Jagan Nath, H. No. 623, Sector-20-A, Chandigarh regarding permission for erection/installation of STD pay phone booth at his

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			own expenses, was placed before the committee. The committee decided that the request of Sh. Jagan Nath for installation of STD pay phone Booth at M.L.As. Hostel at his own expenses may acceded to.
3.	23rd June, 1993	4	<p>(i) The committee discussed the various steps for the improvement of the M.L.As. Hostel and desired as under :-</p> <p>(a) A competent Electrician on regular basis may be posted instead of a temporary one.</p> <p>(b) latest position regarding installation of PABX in the M.L.As. Hostel on the pattern of Haryana Bhawan, may be brought to the notice of committee in its next meeting.</p> <p>(c) The committee is of the view that there should be weekly Menu. Seasonal vegetable may be included in the menu and sweet dish at least twice a week be served.</p> <p>(d) The Hon. Members may book meal in advance at least one hour before the lunch so that meal can be served properly.</p> <p>(e) Some arrangements for keeping the firearms of the gunmen of the M.L.As., may be made at the M.L.As. Hostel.</p>
4.	3rd August, 1993	2	<p>(i) In the absence of the Chairman (Sh. Sumer Chand Bhatt, Deputy Speaker), Sh. Chhattar Singh Chauhan, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) Requests of S/Shri Ram Rattan, Satbir Singh Kadian and Hari Singh Nalwa, M.L.As. hostel on permanent basis were placed before the committee. The committee allotted room Nos. 39, 18 and 4 on permanent basis upto 28-2-94 to the Hon. members respectively.</p> <p>(iii) The committee discussed the various problems relating to the Hospitality Department, in regard to complaints made by the Members about canteen service at the M.L.As. Hostel, with the representatives of the Hospitality Organisation.</p>
5.	18th August, 1993	3	(i) The committee allotted rooms to the Hon. Members for the Session period for the Monsoon session, 1993.
6.	21st September, 1993	3	(i) letter dated nil received from Sh. Karan Singh Dalal, M.L.A. regarding non vacation of flat No. 18, allotted to him, by

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			<p>Sh. Jai Singh Rana, M.L.A. was placed before the committee. The committee was informed that flat No. 18 has been vacated by Sh. Jai Singh Rana, M.L.A. and possession thereof has also been taken by Sh. Karan Singh Dalal, M.L.A.</p>
			<p>(ii) The committee was informed that action in regard to defects in M.L.As. flat No. 24 of Sh. Attar Singh, M.L.A. has been taken as desired by the committee.</p>
7.	6th October, 1993	5	<p>(i) In the absence of Ex-Officio Chairman (Sh. Sumer Chand Bhatt, Deputy Speaker), Sh. Chhattar Singh Chauhan, a member of the committee was chosen to preside over the committee.</p> <p>(ii) A member of the committee Shri Chhattar Singh Chauhan, M.L.A. complained that the reservation quota of 11 rooms of M.L.As. in Haryana Bhawan, is not being maintained as he has faced the great difficulty in getting a room in the Haryana Bhawan, on 9-9-93. The committee, therefore, decided to hold one of its meeting at Haryana Bhawan, New Delhi, to discuss this problem.</p>
8.	20th October, 1993	5	<p>(i) The committee discussed the matter regarding installation of pay phone in the M.L.As. Hostel and decided that an intimation regarding installation of pay phone in the M.L.As. hostel may be sent to the Chandigarh Administration that the House committee of Haryana Vidhan Sabha has allowed to erect a temporary booth for the pay phone in the premises of Haryana M.L.As. Hostel.</p> <p>(ii) The committee decided to undertake a study tour to the States of Assam, Sikkim and Bihar from 8th January, 1994 and desired that necessary permission of the Hon. Speaker may be obtained in this regard and all necessary arrangements be made well in time.</p> <p>(iii) The request of Sh. Rajinder Singh Bisla, M.L.A. regarding change of room No. 38 to 7 was placed before the committee. The committee acceded to the request.</p> <p>(iv) The letter dated 3rd September, 1993 received from the Punjab Vidhan Sabha Secretariat regarding the provision of two Waitors of the Punjab Hospitality Organisation at the Haryana M.L.As. hostel canteen was placed before the committee. The committee noted its contents and decided that</p>

Hospitality Organisation Haryean may be asked to make the proper arrangements for meal and canteen services in the top floor rooms of the M.L.As. Hostel Sector-3 so that no inconvenience is caused to the Punjab M.L.As.

- (v) The committee authorised Shri Jai Singh Rana, M.L.A. and Sh. Chhatar Singh Chauhan, M.L.A. to supervise the catering arrangements in Haryana M.L.As. hostel canteen and also direct the Officer incharge of M.L.As. hostel to assist the aforesaid M.L.As.
- (vi) A member of the committee, Shri Jai Parkash M.L.A. brought to the notice of the committee that the arrangements at the reception of the Haryana Bhawan, New Delhi are very poor. The committee therefore, desired that the proper arrangements at the reception of Haryana Bhawan, New Delhi should be made so that the Hon. Members may not feel any inconvenience.
- (vii) The members of the committee complained that the reservation quota of 11 rooms of the M.L.As. in the Haryana Bhawan, New Delhi is not being strictly followed. The committee, therefore, desired that a copy of the rules of allotment/reservation of rooms in the Haryana Bhawan, New Delhi be obtained. The Committee further decided to hold next meeting in the Haryana Bhawan New Delhi. and desired that Hon. Speaker may be requested to accord the permission for holding the above said meeting.

9. 24th November, 1993

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(i) Meeting adjourned for want of quorum.

10. 8th December, 1993

(i) Request of Sh. Surjit Kumar, M.L.A. regarding change of room from 40 to 9 was placed before the committee. The committee acceded to the request.

(ii) Requests of Sh. Kitab Singh, M.L.A. and Sh. Balwant Singh, M.L.A. regarding allotment of room in the M.L.As. Hostel on permanent basis were placed before the committee. The committee acceded to the requests.

(iii) The committee after going through the report submitted by the officers committee of the Haryana Vidhan Sabha, recommended that maintenance/furnishing of M.L.As. hostel and M.L.As. Flats be handed over to P.W.D. (B&R) Department, Haryana as suggested by the Committee and desired that this matter may be taken up with the Government/P.W.D. (B&R) authorities.

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			<p>(iv) It was brought to the notice of the committee that inspite of repeated requests and decision taken by the Officers committee under the chairmanship of Hon. Speaker in the meeting held on 24-8-93 The Director General of Police Haryana/Inspector General, C.I.D., Haryana has not made arrangements of Kot for keeping the fire arms of the Security Gaurds/Gunmen. The committee took a very serious view and desired that the Director General of Police, Haryana/Inspector General, C.I.D., Haryana be asked to take immediate steps for making the arrangements of Kot for depositing fire arms of the securityman/gunman of the M.L.As.</p> <p>(v) The committee decided to postpone its study tour to the State of Assam Sikkim and Bihar due to inability shown by some members to accompany the committee.</p> <p>(vi) The proceedings of the Committee Meetings held on 21-5-93, 4-6-93, 23-6-93, 3-8-93, 18-8-93, 21-9-93, 6-10-93 and 20-10-93 were confirmed.</p>
11.	24th December, 1993	3	<p>(i) The matter regarding the shifting of extra police force to the premises of the Haryana M.L.As. Hostel without the approval of Vidhan Sabha Secretariat was placed before the committee. The committee decided after thorough discussion that the Director General of Police, Haryana may be asked to shift the extra police force from the M.L.As. Hostel immediately.</p>
12.	14th January, 1994	3	<p>(i) The committee discussed various steps which were required to be taken for the improvement of the M.L.As Hostel and M.L.As. flats.</p>
13.	9th February, 1994	2	The meeting adjourned for want of quorum.
14.	22nd February, 1994	3	<p>(i) Letter dated 10-1-94 received from the I.G. Police/C.I.D. regarding Kot arrangements in the M.L.As. Hostel was placed before the Committee. The committee approved the suggestions of the branch and desired that letter addressed to the Deputy Commissioner, U.T. Chandigarh and I.G. Police, C.I.D., Haryana, as suggested by the branch, may be sent immediately.</p> <p>(ii) Letter No. RC/93/885, dated 20-12-93 received from the Resident Commissioner, Haryana Government, Haryana</p>

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Bhawan, New Delhi alongwith the copy of consolidated instructions regarding the reservation of rooms in Haryana Bhawan, New Delhi was placed before the committee. The committee noted the contents thereof and desired that copies of instructions in question may be distributed amongst the members of the committee. Therefore, the copies of the said instructions were distributed amongst the members present in the meeting.

- (iii) D.O. Letter dated 14-7-93 received from Sh. Ram Kishan Gupta Ex-M.P. was placed before the committee. The committee was informed that due to acute shortage of accomodation in the hostel in these days the desired accomodation could not be provided. The committee was satisfied after seeing the relevant record and decided to drop the matter.
- (iv) A note dated 11-1-93, regarding L.P.G. Gas connection to the canteen of the Haryana Vidhan Sabha was placed before the committee. The Deputy Director, Hospitality Organisation informed the committee that two temporary Gas Connections have been released by the concerned Oil Company. The committee, therefore decided to drop the matter.
- (v) The committee allotted rooms to the Hon. Members for the duration of Budget Session, 1994.

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

LIBRARY COMMITTEE

The Committee consisting of six Members was nominated by the Hon'ble Speaker on 19th April, 1993 for the year 1993-94. Shri Suraj Mali a Member of the Committee was appointed as Chairman. Shri Suraj Mal resigned from the Chairmanship/Membership of the Committee on 13th August, 1993 and his resignation was accepted by the Hon'ble Speaker on 19th August, 1993. Shri Amir Chand Makkar, M.L.A. was nominated as Member of the Committee and also appointed as Chairman of the Committee against the vacancy caused by the resignation of Shri Suraj Mal.

The names of the Members of the Committee and the number of meetings attended by each of them out of the total number of 49 meetings held during the period under review are given below :—

Sr. No.	Name of the Member	No. of meetings attended
1.	Shri Suraj Mal	14
2.	Shri Amir Chand Makkar	24
3.	Dr. Ram Parkash	49
4.	Shri Om Parkash Beri	47
5.	Mohd. Aslam Khan	Nil
6.	Shri Daryao Singh	44
7.	Smt. Janki Devi Maan	20

The Committee selected the publications on different subjects. The value of the publications purchased during the year including the cost of newspapers/magazines etc. was Rs. 1,24,475. In addition to it Government publications worth Rs. 5,790 were also purchased.

The Committee undertook a study tour of Tamil Nadu, Arunachal Pradesh and Union Territory of Andaman & Nicobar Islands and discussed with the counterpart Committees/Officers on the matters of common interest. The Committee also studied the working of Libraries as also the method of selection of books etc. of the respective libraries.

Meetings held and business transacted

Details regarding the dates of meetings held, number of members present and business transacted, in each meeting, are given below :—

Sr. No.	Date	Number of members present	Business transacted
1	2	3	4
1.	27th April, 1993	4	The Research Officer, Haryana Vidhan Sabha welcomed the members of the Committee and explained to them the scope and functions of the Committee.
2.	5th May, 1993	4	(i) The Committee passed a condolence resolution at the death of Smt. Pato Devi mother of Shri Om Parkash Beri, M.L.A., a Member of the Committee. (ii) The Committee decided that a list of 248 missing books may be prepared and submitted to the Committee in the next meeting.
3.	13th May, 1993	3	(i) The Committee selected 6 books for the Library. (ii) The Committee desired that a list of staff members working in the Library including their names and qualifications, pay-scales and duties may be submitted to the Committee in the next meeting.
4.	20th May, 1993	4	(i) The Committee selected 5 books for the Library. (ii) The Committee desired that the information from the States of Punjab, Himachal Pradesh and Rajasthan in respect of total staff togetherwith their duties posted in the Library and the number of books be obtained and put up to the Committee. (iii) The Committee also desired that a letter to inquire the rules of issuing the books and the number of days a book can be kept be written to the Librarians of neighbouring States. (iv) The Committee further desired that a list of issued books which have not been returned so far even after six months be prepared.
5.	27th May, 1993		(i) The Committee selected 9 books for the Library. (ii) The Committee also decided to invite quotations from all the booksellers & publishers for purchasing the books on subsidised rates.

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6.	3rd June, 1993	3	The Committee selected 7 books for the Library.
7.	9th June, 1993	3	The Committee passed a condolence resolution at the most untimely death of Sardar Harcharan Singh Ajnala, Speaker, Punjab Vidhan Sabha.
8.	16th June, 1993	5	The Committee selected 10 books for the Library.
9.	23rd June, 1993	5	(i) The Committee selected 7 books for the Library. (ii) The Committee decided to hold its next meeting at New Delhi on 19th & 20th July, 1993 to see the functioning of the Lok Sabha Library and other Libraries.
10.	29th June, 1993	4	The Committee selected 5 books for the Library.
11.	6th July, 1993	5	(i) The Committee also decided that the Punjab University Library, Lok Sabha & Rajaya Sabha and other Libraries may be requested to supply a copy of their Library Rules and action should be taken against who had not returned books in time as per Library Rules. (ii) The Committee further decided that circular may be issued to all those officers officials who had not deposited books asking them to return the books or deposit the cost of the books.
12.	15th July, 1993	4	(i) The Committee selected 3 books for the Library. (ii) The Committee also decided that Pass-books should be issued to every member as per the rules approved for the Haryana Vidhan Sabha Library and Member should be issued not more than 2 books at a time as per Library Rules. (iii) The Committee further decided that Library Rules of the Parliament and of the neighbouring State Libraries should be studied and our rules should be suitably modified in the light of the above said Rules.
13.	19th July, 1993 (New Delhi)	5	(i) The Committee discussed with the Officers of the Library of Parliament on matters of common interest. (ii) The Committee selected 2 books for the Library.
14.	20th July 1993 (New Delhi)	5	The Committee discussed with the officers of the Library of Institution of Constitution of Parliamentary Studies on matters of common interest.

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15.	27th July, 1993	5	The Committee visited the Punjab Vidhan Sabha Library and held discussion with the Officer Incharge of the Library there regarding the matters of common interest.
16.	4th August, 1993	5	(i) The Committee selected 8 books for the Library. (ii) The Committee also approved rebate offered by the book-sellers & Publishers while purchasing the books for the Library :— 1. All Indian books 15% 2. Foreign books 10% 3. Law books Whatever discount decided after negotiations.
17.	9th August, 1993	3	The Committee selected 8 books for the Library.
18.	19th August, 1993	4	The Committee selected 9 books for the Library.
19.	25th August, 1993	4	The Committee selected 16 books for the Library.
20.	8th September, 1993	4	The Committee selected 6 books for the Library.
21.	15th September, 1993 (New Delhi)	4	The Committee selected 40 books for the Library.
22.	16th September, 1993 (New Delhi)	4	The Committee selected 25 books for the Library.
23.	27th September, 1993	2	The Committee selected 2 books for the Library.
24.	4th October, 1993	5	The Committee selected 3 books for the Library.
25.	11th October, 1993	5	The Committee selected 3 books for the Library.
26.	18th October, 1993	3	The Committee selected 6 books for the Library.
27.	25th October, 1993	4	The Committee selected 8 books for the Library.
28.	2nd November, 1993	4	The Committee selected 6 books for the Library.
29.	8th November, 1993	4	The Committee selected 6 books for the Library.
30.	16th November, 1993	4	The Committee selected 9 books for the Library.
31.	22nd November, 1993	5	The Committee selected 10 books for the Library.

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32.	30th November, 1993	3	The Committee selected 8 books for the Library.
33.	6th December, 1993	3	The Committee selected 3 books for the Library.
34.	13th December, 1993	4	The Committee selected 4 books for the Library.
35.	22nd December, 1993	4	The Committee selected 6 books for the Library.
36.	27th December, 1993	4	The Committee selected 8 books for the Library.
37.	3rd January, 1994	5	The Committee selected 12 books for the Library.
38.	12th January, 1994	5	The Committee framed the questionnaire to be discussed with the Library Committee of the States of Tamil Nadu, Arunachal Pradesh and Union Territory of Andaman & Nicobar Islands to be visited by the Committee during its tour.
39.	14th January, 1994 (Madras)	2.	The Committee discussed with the Joint Secretary and other staff members of the Library Committee of Tamil Nadu Legislative Assembly on the matters of common interest.
40.	17th January, 1994 (Andaman & Nicobar Islands)	3	The Committee discussed with the councillor and other officers of Andaman and Nicobar Islands on the matters of common interest.
41.	21st January, 1994 (Itanagar)	3	The Committee discussed with the Deputy Secretary and Librarian of Arunachal Pradesh Legislative Assembly on the matters of common interest.
42.	23rd January, 1994 (Guwahati)	3	The Committee reviewed the proceedings of the meetings held on 14th, 17th and 21st January, 1994.
43.	25th January, 1994 (New Delhi)	4	The Committee reviewed in detail the discussions held at Madras, Andaman & Nicobar Islands, Itanagar and Guwahati on 14th, 17th, 21st and 23rd January, 1994.
44.	27th January, 1994	4	The Committee selected 4 books for the Library.
45.	2nd February, 1994	4	The Committee selected 2 books for the Library.
46.	8th February, 1994	4	The Committee selected 2 books for the Library.
47.	16th February, 1994	4	The Committee selected 5 books for the Library.
48.	22nd February, 1994	5	The Committee selected 4 books for the Library.
49.	28th March, 1994	6	The Committee selected 3 books for the Library.

COMMITTEE ON PETITIONS

1. (i) The Committee consisting of five members of the Vidhan Sabha was nominated for the first session of the Eighth Vidhan Sabha held in the month of February, 1993 by the Hon'ble Speaker under Rule 286(i) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly and notified on 15th February, 1993.

(ii) Shri Sumer [Chand Bhatt, Deputy Speaker was nominated as the Ex-Officio Chairman of the Committee.

(iii) The names of the members of the Committee are given below :—

Sr. No.	Name of the Member	
1.	Shri Sumer Chand Bhatt, Deputy Speaker	Ex-Officio Chairman
2.	Shri Phool Chand Mullana	Member
3.	Shri Rajinder Singh Bisla	Member
4.	Shri Amar Singh Dhanak	Member
5.	Shri Jai Pal Singh	Member

(iv) Meeting held and business transacted

The Committee did not held any meeting upto 25th August, 1993.

2. (i) The Committee consisting of five members of the Vidhan Sabha was nominated for the 2nd Session of the Eighth Vidhan Sabha held in the month of August, 1993, by the Hon'ble Speaker under Rule 286 (i) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly and notified on 25th August, 1993.

(ii) Shri Sumer Chand Bhatt, Deputy Speaker was nominated as the Ex-Officio Chairman of the Committee.

(iii) The names of the Members of the committee are given below :—

Sr. No.	Name of Member	
1.	Shri Sumer Chand Bhatt, Deputy Speaker	Ex-Officio Chairman
2.	Shri Brij Anand, M.L.A.	Member
3.	Shri Rajinder Singh Bisla, M.L.A.	Member
4.	Shri Amar Singh Dhanak, M.L.A.	Member
5.	Shri Jai Pal Singh, M.L.A.	Member

(iv) Meeting held and business transacted

The Committee did not held any meeting upto 25th February, 1994.

3. (i) The Committee consisting of five members of the Vidhan Sabha was nominated for the 3rd session of the Eighth Vidhan Sabha held in the month of February, 1994 by the Hon'ble Speaker under Rule 286(i) of the Rules of Procedure and conduct of Business in the Haryana Legislative Assembly and notified on the 25th February, 1994.

(ii) Shri Sumer Chand Bhatt, Deputy Speaker was nominated as the Ex-officio Chairman of the Committee.

(iii) The names of the member of the Committee are given below :—

Sr. No.	Name of the Member	
1.	Shri Sumer Chand Bhatt, Dy. Speaker	Ex-officio Chairman
2.	Shri Brij Anand, M.L.A.	Member
3.	Shri Rajinder Singh Bisla, M.L.A.	Member
4.	Shri Chbattar Singh Chauhan, M.L.A.	Member
5.	Shri Jai Pal Singh, M.L.A.	Member

(ix) Meeting held and business transacted

The Committee did not held any meeting upto 31st March, 1994.

SUB-COMMITTEE OF THE RULES COMMITTEE

The Hon'ble Speaker on the 30th April, 1992, constituted the Sub-Committee of the Rules Committee consisting of the following vide Notification No. HVS-LA-86/91/29, dated the 1st May, 1992 :—

- | | |
|--|----------|
| 1. Shri Sumer Chand Bhatt,
Deputy Speaker | Convener |
| 2. Shri Jai Parkash, M.L.A. | Member |
| 3. Shri Mani Ram Keharwala, M.L.A. | Member |
| 4. Shri Amar Singh Dhanak, M.L.A. | Member |
| 5. Shri Jai Pal Singh, M.L.A. | Member |

Meetings of sub-committee

The Sub-Committee held no meeting during the period 1993-94.